The Tripura Municipal Election Rules, 1983
RULES.

1. (1) These Rules may be called the Tripura Municipal Election Rules, 1983.
(2) These rules shall apply to all Municipalities in Tripura governed by the Bengal Municipal Act, 1932 (Bengal Act XV of 1932) as extended to and as in force in Tripura.
(3) They shall come into force on and from the date of their publication in the Official Gazette.

2. In these rules, unless there is anything repugnant to the subject or context —
(a) "a municipality" not divided into wards shall be deemed to be a ward;
(b) "act" means the Bengal Municipal Act, 1932 (Bengal Act XV of 1932) as extended to and as in force in Tripura;
(c) "Ballot Box" includes any box, bag or any other receptacle used for the insertion of ballot papers by voters;
(d) "Election Authority" means the election authority appointed under section 21 I of the Act and includes an Assistance Election Authority.
(e) "Election Officer" means an officer appointed under sub-rule (1) of rule 26 and includes "an Assistant Election Officer" appointed under sub-rule (2) of rule 26 for performing the functions of Election Officer under these rules;
(f) "Form" means a form appended to these rules and includes a manuscript or typewritten or typographed copy and also Bengali translated copy thereof;
(g) "Polling Centre" means the place fixed for taking poll at an election.
(h) "polling enclosure" means an enclosure or a building set apart for the admission of voters;
(i) "Marked copy of the electoral roll" means a copy of the electoral roll set apart for the purpose of marking the names of electoral to whom ballot papers are issued at an election;
(j) "Section" means a Section of the Act;
(k) "Special Ward" means any ward or wards which may be declared by the State Government for the purpose of reservation of seats referred to in Section 19 of the Act;
(l) "Voter on election duty" means any Presiding Officer, Polling Officer, any other public servant or any polling agent who is a voter and is, by reason of his being on election duty, unable to vote at the polling centre where he is entitled to vote.

Preparation and Publication of Electoral Rolls:

3. (1) The preparation or revision of electoral roll for the purpose of the Act shall be taken in accordance with the instructions and directions issued by the State Government in this behalf.

(2) The State Government shall, in relation to the preparation or revision of electoral rolls, specify by a notification published in the Official Gazette “the qualifying date” referred to in the explanation to Section 21D of the Act and shall in addition in the said notification specify, in case of an intensive revision, a programme regarding the period or date as the case may be the following:

(a) period for completion of enumeration and preparation of manuscript electoral rolls (i.e. house to enumeration of electors and issuing of electoral cards for each household);
(b) date for completion of printing of electoral rolls;
(c) date for draft publication of preliminary electoral rolls;
(d) last date for filing claims and objections which shall not be earlier than the seventy day of the date of publication of preliminary electoral rolls under clause (c);
(e) period for disposal of claims and objections;
(f) date for final publication of the electoral rolls.

Provided that the State Government may, if it considers expedient so to do for such reasons, extend the period for house to house enumeration, lodging of claims and objections, period of disposal of claims and may also make consequential changes with respect to the dates for draft publication of the preliminary electoral rolls and final publication of the electoral rolls.

4. (1) Election authority shall collect or cause to collect information by door to door enumeration in Form 1 and shall prepare or cause to be prepared a complete preliminary electoral rolls of each Municipality Wardwise in Form 2 in Bengali or if so directed by the State Government in any other language. The electoral rolls shall contain the names of all persons who are qualified to vote under the provisions of the Act.

(2) The Election authority may sub-divide the electoral roll of a Ward in such manner or into such parts as it may deem expedient for the purpose of expediting or facilitating the publication of the electoral rolls.

(3) When the electoral rolls of a Ward are so sub-divided, the parts shall be serially numbered.

(4) The names of electors in each part of the electoral roll shall be arranged according to the house number, and if there is no such house number, in such manner as the Election authority may consider convenient.

(5) The names of electors in each part of the electoral roll shall be numbered so far as practicable consecutively with a separate series of number beginning with the number one.

5. The Election Authority may, by an order in writing, appoint suitable persons and requisition the services of such municipal staff as it considers necessary to assist it in preparing the electoral rolls in respect of any Ward or Wards.

6. The Election authority may, if it considers necessary for the purpose of preparing the electoral rolls, send letters of request in Form 3 to the occupants of dwelling houses in the municipality or any part thereof; and every person receiving any such letter shall furnish the information called for therein to the best of his ability.

7. For the purpose of preparing any electoral roll or deciding any claim or objection to electoral roll the Election authority on any person employed by it shall have access to a admission register of any educational institution, and it shall be the duty of every person in charge of any such register to give to the said Authority or person such information and such extra from the said register as it or he may require.

8. Any paper to be delivered to or demanded by the Election authority under these rules shall be deemed to have been delivered to the Election authority if it is delivered to any office of the Municipality or of the State Government authorised by the Election authority in this behalf or at the Municipal office or at the office of the Election Authority between 10 A.M. and 5 P.M., and the Election Authority shall by an order in writing so authorising an officer and have a copy of such order pasted on the municipal notice board and on the notice board in his office for information of the public.
9. (1) The preliminary electoral roll for a municipality shall be published by the Election Authority in the following manner and in any other manner as it may think fit to give it wide publicity by affixing for public inspection a complete copy of electoral roll at:

(i) the office of the Election Authority, and
(ii) the concerned municipal office or offices.

(2) As soon as the preliminary electoral roll has been published, Election Authority shall give public notice within the Municipality in Form 4 as widely as possible, that the electoral roll has been published and may be inspected at the office of the Election Authority or at the municipal office/offices during working days and hours and shall specify in the notice the place at which, the period within which and the manner in which a claim for being included in the electoral roll or any objection to the inclusion of any name in the electoral roll shall be preferred;

Provided that if any public holiday intervenes between the date of publishing of the preliminary electoral roll and the last date of filling claims or objections under Rule 10, the roll shall be kept ready for inspection by the public even on such public holiday between the hours of 10 A.M. and 5 P.M.

(3) The Election Authority shall supply free of cost two copies of the roll to every political party for which a symbol has been exclusively reserved in this State by the Election Commission of India.

(4) The preliminary electoral roll as required to be published under Sub-rule (1) may be printed or cyclostyled or in manuscript.

10. Every claim for the inclusion of a name in the preliminary electoral roll and every objection to an entry therein shall be lodged on or before the last date specified by the State Government in the notification issued under Sub-rule (2) of rule 3.

11. (1) Every claim shall be—

(a) in Form 5;
(b) signed by the person desiring his name to be included in the electoral roll; and
(c) countersigned by another person whose name is already included in that part of the roll in which the claimant desires his name to be included.

(2) Every objection to the inclusion of a name in the electoral roll shall be—

(a) in Form 6,
(b) preferred only by a person whose name is already included in the electoral roll; and
(c) countersigned by another person whose name is already included in that electoral roll.

(3) Any objection to a particular or particulars in any entry in the electoral roll shall be—

(a) in Form 7; and
(b) preferred only by the person to whom that entry relates.

12. Every claim or objection shall—

(a) either be presented to the Election Authority concerned or to such other officer as may be authorised by it in this behalf; or
(b) be sent by registered post to the Election Authority; Provided that any claim or objection which may be sent by registered post shall be rejected by the Election Authority unless it is received by it on or before the last date specified for the purpose by the notification issued under Sub-rule (2) of rule 3.

13. (1) Every officer authorised under clause (a) of rule 12 shall—

(a) maintain in duplicate a list of claims in Form 8, a list of objections in Form 9, and a list of objections to particulars in Form 10; and

(b) keep exhibited one copy of each of such lists on the notice board in his office.

(2) Where a claim or objection is presented to him, he shall, after complying with the requirements of Sub-rule (1), forward it with such remarks, if any, as he considers proper to the Election Authority.

1. The Election Authority shall also—

(a) maintain in duplicate the three lists in Forms 8, 9 and 10 entering thereon the particulars of every claim or objection as and when it is received by it under Rule 12 or under Rule 13 and;

(b) keep exhibited one copy of such list on the notice board in its office.

15. Any claim or objection which is not lodged within the period or in the form and manner herein specified, shall be rejected by the Election Authority.

16. If the Election Authority is satisfied as to the validity of any claim or objection, it may allow it without further enquiry after the expiry of one week from the date on which it is entered in the list exhibited by it under clause (b) of Rule 14.

Provided that where before any such claim or objection has been allowed, a demand for equity has been made in writing to the Election Authority by any person, it shall not be allowed without further enquiry.

17. (1) Where a claim or objection is not disposed of under rule 15 or rule 16 the Election Authority shall give notice of the hearing—

(a) in the case of a claim, to the claimant in form 11;

(b) in the case of an objection to the inclusion of a name, to the objector in Form 12 and to the person objected to in Form 13; and

(c) in the case of an objection to a particular or particulars in any entry, to the objector in Form 14.

(2) A notice under this rule may be given either personally or by registered post or by affixing it to the persons' residence or last known residence within the municipality.

18. (1) The Election Authority shall hold a summary equity into every claim or objection in respect of which notice has been given under Rule 17 and shall record its decision thereon.

(2) At the hearing the claimant or, as the case may be, the objector and the person objected to, and any other person, who, in the opinion of the Election authority is likely to be of assistance to it, shall be entitled to appear and be heard.
(3) The Election authority may in his discretion —

(a) require any claimant, objector or person objected to, to appear in person before him;

(b) require that the evidence rendered by any person shall be given on oath and administer an oath for the purpose.

19. If it appears to the Election Authority that owing to inadvertence or error during preparation, the names of any of the electors have been left out of the electoral roll and that remedial action should be taken under this rule, the Election Authority shall —

(a) prepare a list of the names and other details of such electors ;

(b) exhibit on the notice board of its office a copy of the list together with a notice as to the time and place at which the inclusion of these names in the electoral roll will be considered and also publish the list and the notice in such other manner as it may think fit ; and

(c) after considering any written or verbal objections that may be preferred, decide whether all or any of the names should be included in the electoral roll.

20. If it appears to, the Election Authority during preparation of the electoral roll that owing to inadvertence or error or otherwise the names of dead person or of persons, who cease to be, or are not, ordinarily residents in the municipality have been included in the roll and that remedial action should be taken under this rule, the Election Authority shall —

(a) Prepare a list of the names and other details of such electors ;

(b) exhibit on the notice board of its office a copy of the list together with a notice as to the time and place at which the question of deletion of these names from the roll shall be considered, and also publish the list and the notice in such other manner as it may think fit ; and

(c) after considering any verbal or written objections that may be preferred decide whether all or any of the names should be deleted from the electoral roll :

Provided that before taking any action under this rule in respect of any person on the ground that he ceased to be, or is not, ordinarily resident in the municipality, the Election Authority shall make every endeavour to give him a reasonable opportunity to show cause why the action proposed should not be taken in relation to him.

21. The Election Authority shall thereafter —

(a) prepare a list of amendments or errata, as the case may be, of the Electoral roll to carry out its decision under rules 16, 18, 19 and 20 and to correct any clerical or printing error or other inaccuracies discovered in the electoral roll ; and

(b) publish the electoral roll, together with the list of the amendments, and/or errata by making complete copy thereof available for inspection and displaying notice in Form 15 at its office and

(c) on such publication, the electoral roll together with the list of amendments and/or errata shall be electoral roll in force.

22. (1) Every application under Sub-section (4) of section 21F shall be made in duplicate in Form 5.7 or 16 as may be appropriate.
(2) The Election authority shall, immediately on receipt of such application, direct that one copy thereof be pasted in some conspicuous place in its office together with a notice inviting objections to such application within a period of seven days from the date of such pasting.

(3) The Election Authority shall as soon as may be, after the expiry of the period specified in sub-rule (2), consider the objections, if any, received by it and shall, if satisfied that the entry is erroneous or defective, correct the entry in the electoral roll.

Provided that when an application is rejected by the Election Authority, it shall record writing a brief statement of his reasons for such rejection.

23. (1) Every appeal under sub-section (1) of section 21G shall be—

(a) in the form of a memorandum signed by the applicant;
(b) accompanied by a certified copy of the order appealed from, and
(c) presented to the Appellate authority specified in section 21G.

(2) For the purpose of sub-rule (1), an appeal shall be deemed to have presented to the District Magistrate when the Memorandum of appeal is delivered by or on behalf of the appellant to the District Magistrate.

24. The revision of electoral rolls under Sub-section (3) of section 21F shall be made in accordance with the procedure prescribed for preparation of the electoral rolls.

25. The electoral roll for a municipality shall, unless otherwise directed by the State Government for reasons to be recorded in writing, be revised in the prescribed manner by referring the qualifying date—

(i) before each general election of Commissioners in that municipality;
(ii) before each bye-election to fill a casual vacancy.

Provided that if the electoral rolls is not revised as aforesaid, the validity of continued service of the said electoral rolls shall not thereby be affected.

APPPOINTMENT OF ELECTION OFFICER, ASSISTANT ELECTION OFFICER AND FIXING THE DATE OF ELECTION.

26. (1) For every election of Commissioners of a municipality under sub-section (1) section (3) of Section 24 or under Section 24A or for any bye-election or bye-elections of Commissioner/Commissioners in a Municipality, the State Government may appoint an officer of the Government as an Election Officer to perform the functions and duties specified in the rules.

(2) The State Government may appoint one or more officers of the Government as Assistant Election Officers(s) to assist the Election Officer in the performance of his duties.

(3) Every Assistant Election Officer shall, subject to the control of the Election Officer, be competent to perform all or any of the functions of the Election Officer.
Provided that no Assistant Election Officer shall perform any of the functions of the Election Officer which relate to the scrutiny of nominations unless the Election Officer is unavoidably prevented from performing the said functions.

(4) No person who is a Chairman or Vice-Chairman or a Commissioner or a candidate for election as a Commissioner of the Municipality shall be appointed either as an Election Officer or as an Assistant Election Officer.

27. (1) In the case of the First General Election of Commissioners of a Municipality under Sub-Section (1) of Section 24 or a general election or a fresh general election under Section 24A of the Act, the State Government shall, by a notification published in the official gazette, fix the date on which a poll shall, if necessary be taken and the date within which such election shall be completed:

(2) As soon as a notification has been published under Sub-rule (1) fixing the date of poll and the date within which the election shall be completed, the District Magistrate of the district comprising the Municipality shall, by a notification in the official gazette, appoint

(a) the last date for making nomination which shall be the seventh day after the date of publication of the notification, or, if that day is a public holiday, the next succeeding day which is not a public holiday;

(b) the date for scrutiny of the nomination which shall be the date immediately following the last day for making nomination, or, if that day is a public holiday, the next succeeding day which is not a public holiday;

(c) the last date for the withdrawal of candidature, which shall be the third day after the date for the scrutiny of nomination, or, if that day is a public holiday, the next succeeding day which is not a public holiday:

Provided that the period between the last date for withdrawal of candidature and the date of poll shall not be less than fifteen clear days,

(d) the hour at which the poll shall commence and the hour at which it shall close on the date or dates fixed for the poll.

(3) The Election Officer may for sufficient cause and with the previous approval of the Government postpone the date or extend the period fixed for polling.

(4) The District Magistrate shall communicate the dates appointed under Sub-rule (2) for such election to the Election Authority, Election Officer and also to the Chairman, who shall forthwith publish the same in the same manner as specified by Section 507 of the Act.

28. (1) In the case of a General Election under Sub-section (3) of Section 24 of the Act, not less than 30 days before the expiration of the term of office of the Commissioner under Sub-section (1) or Sub-section (5) of Section 56 of the Act, the District Magistrate of the district comprising any Municipality shall, by a notification published in the official gazette, appoint—

(a) the last date for making nomination which shall be seventh day after the date of publication of the notification or, if that day is a public holiday the next succeeding day which is not a public holiday;

(b) the date for the scrutiny of the nomination, which shall be the date immediately following the last day for making nomination or, if that day is a public holiday, the next succeeding day which is not a public holiday.
Tripura Gazette, Extraordinary Issue, April 19, 1983 A. D.

(c) the last date for the withdrawal of candidature, which shall be the third day after the day for the scrutiny of nomination, or, if that day is a public holiday, the succeeding day which is not a public holiday;

(d) the day or days on which a poll shall, if necessary be taken which or the first day which shall be the date not earlier than the fifteenth day after the last date for withdrawal of candidature;

(e) the hour at which the poll shall commence and the hour at which it shall close and the date or dates fixed for the poll; and

(f) the date before which the election shall be completed.

(2) The District Magistrate shall communicate the dates appointed under Sub-section for such election to the Election authority, Election Officer and also to the Chairman who forthwith publish the same in the manner as specified by Section 207 of the Act.

(3) The Election Officer may for sufficient cause and with the previous approval of the District Magistrate and the Government postpone the date of poll or extend the period fixed for polling.

Candidates and their agents.

29. (1) If a candidate desires to appoint an election agent, such appointment shall, subject to the provision of Sub-rule (3) be made in Form 17 either at the time of delivering the nomination paper or at any time before the election.

(2) The appointment of the election agent may be revoked by the candidate at any time by declaration in writing in Form 18 signed by him and lodged with the Election Officer and take effect from the date on which it is so lodged. In the event of such resignation or in the event of election agent dying before or during the period of election, the candidate may appoint a new election agent in accordance with the provisions of Sub-rule (1).

(3) A person who suffers from any of the disqualifications referred to in section 33 of the Act shall not be eligible for appointment as an election agent.

30. (1) At an election in which a poll is to be taken any contesting candidate or his election agent may appoint one agent and two relieving agents to act as polling agents of such candidate at each booth of a polling centre. Such appointment shall be made by a letter in writing in duplicate in Form 19 and signed by a candidate or his election agent.

(2) The candidate or his election agent shall deliver the duplicate copy of the letter appointing the polling agent who shall, on the date fixed for the poll, present it to the Presiding Officer and the Presiding Officer shall retain the duplicate copy in his custody. No agent shall be allowed at the polling centre unless he has complied with the provisions of this rule.

31. (1) Each contesting candidate or his Election Agent may appoint not more than three agents to act as counting agents of such candidate by a letter in writing in duplicate in Form 19 signed by the candidate or his Election Agent.

Provided that not more than one Counting agent of a candidate shall be allowed to present at a counting table at any one time.

(2) Before the commencement of the counting of votes, the candidate or his election agent, shall give notice of the appointment of such counting agents to the Election Officer concerned by forwarding to such officer the letter signed by the candidate or his Election Agent.
Tripura Gazette, Extraordinary Issue, April 19, 1963 A. D.

(3) The candidate or his election agent shall also deliver the duplicate copy of the letter of appointment to the counting agent who shall, on the date fixed for the counting of votes, present it to the Election Officer. The Election Officer shall retain the duplicate copy presented to him in his custody. No counting agent shall be allowed to perform any duty at the place fixed for the counting of votes, unless he has complied with the provisions of this Sub-rule.

32. (1) The appointment of polling agent may be revoked by the candidate or his election agent at any time before the commencement of the poll by a declaration in writing in Form 20 signed by him.

(2) Such declaration shall be lodged to the Presiding Officer at the Polling centre where the Polling agent was appointed for duty.

(3) Where the appointment of polling agent is revoked under Sub-rule (1) or where the polling agent dies before the commencement of the poll the candidate or his election agent may at any time before the poll is closed appoint a new polling agent in accordance with the provisions of Sub-rule (1) of rule 30.

33. (1) The appointment of a counting agent may be revoked by the candidate or his election agent at any time before the commencement of the counting of votes by declaration in writing in Form 20 signed by him. Such declaration shall be lodged to the Election Officer at the counting centre where counting is to be held.

(2) Where the appointment of a counting agent is revoked under Sub-rule (1) or where the counting agent dies before the completion of the counting of votes, the candidate or his election agent may appoint a new counting agent in the manner as laid down in Sub-rule (1) of rule 31.

Nomination and Registration of Candidates.

34. (1) On the issue of the Notification under sub-rule (2) of rule 27 or under sub-rule (1) of rule 28, the Election Officer shall give public notice of the intended election in Form 21 by affixing a copy thereof in some conspicuous place of the Municipality and in such other manner as it thinks fit and invite nominations of candidates for such Election.

(2) The list of symbols out of which a candidate is to make his choice is given in the schedule:

Provided that a candidate set up by a National Party as shown in column 1 of Table I of the Schedule shall be allotted the symbol as shown against that party in column 2 of the said table and no other symbol, and a reserved symbol as shown in column 2 of Table I of the schedule shall not be chosen by or allotted to any candidate other than the candidate set up by a National Party.

Provided further that a candidate set up by a State Party as shown in column 1 of Table II of the schedule shall be allotted the symbol as shown against that party in column 2 of the said table and no other symbol; and a reserved symbol as shown in column 2 of Table II of the schedule shall not be chosen by or allotted to any candidate other than the candidates set up by a State Party as shown in column 1 of the said Table.

35. (1) For the purposes of these rules, symbols are either reserved or free as specified in a symbol is a symbol which is reserved for a recognised political party
(2) For the purposes of these rules, recognised political party means a political party which has been recognised by the election Commission of India as National Party or State Party of this State up to the date of order issued under section 24 or Section 24A of the Act fixing the date of the Election.

(3) A candidate set up by a recognised political party at any election in any Municipality shall choose and shall be allotted only a symbol reserved for that party.

(4) (a) For the purpose of these rules, a candidate shall be deemed to be set up by a recognised political party, if—

(i) the candidate has made declaration to that effect in his nomination paper;

(ii) a notice in writing to that effect has, not later than 3 P.M. on the last day of withdrawal of candidature, been delivered to the Election Officer;

(iii) the said notice is signed by the President, Chairman, or General Secretary, or where there is no General Secretary, the Secretary of the State Unit of the recognised political party or by any member of such recognised political party duly authorised by such president, Chairman, General Secretary or Secretary, as the case may be:

Provided that different members may be authorised for different districts:

Provided further that not more than one member shall be authorised for any one district.

(b) The duly attested specimen signatures of the President, Chairman, General Secretary or Secretary of the State Unit of the recognised political party or such authorised member and where a member has been authorised to sign a notice, a letter to that effect by the President, Chairman, General Secretary or Secretary, as the case may be, shall be sent to the respective Election Officer so as to reach him before the date of scrutiny of the nomination paper.

(c) If a registered candidate, who made a declaration in the nomination paper that he had been set up by a recognised political party, but no notice in writing to that effect is delivered to the Election Officer in time, as provided in clause (a), do not withdraw from the contest, he shall be allowed one of the free symbols if may be available for allotment on the expiry of the period of withdrawal specified under clause (i) of sub-rule (2) of Rule 27 or clause (c) of sub-rule (1) of rule 28.

26. (1) No person shall be nominated as a candidate for election to fill a seat as a Commissioner if he is not qualified for election as a Commissioner under the provisions of the Act.

(2) In the case of a seat, if any, which may be reserved for Scheduled Tribes under Section 19 of the Act, no person shall be qualified to fill such seat unless he is a member of any of the Scheduled tribes of the State of Tripura.

37. (1) On or before the date specified under Clause (a) of sub-rule (2) of Rule 27 or as case may be, under clause (a) of sub-rule (1) of rule 28 each candidate shall, either in person or by his proposer, between the hours of 11:00 clock on the forenoon and 3:00 Clock in the afternoon deliver in the Municipal Office to the Election Officer or to the Assistant Election Officer a nomination paper completed in Form 22 and signed by the candidate and his proposer.

Provided that no nomination paper shall be delivered to the Election Officer or to the Assistant Election Officer on a day which is a public holiday.
(2) Any person whose name is enrolled as an elector in the electoral roll of a Municipality which is for the time being in force may subscribe as proposer a nomination paper to fill up a seat as a Commissioner of that Municipality.

(3) On the presentation of a nomination paper, the Election Officer shall satisfy himself that the names and the electoral roll numbers of the candidate and his proposer as indicated in the nomination paper are the same as those entered in the electoral rolls.

(4) (i) In a seat reserved for scheduled tribes, a candidate shall not be deemed to be qualified to be chosen to fill that seat unless his nomination paper contains a declaration by him specifying the particular tribe of which he is a member, and the area in relation to which that tribe is a scheduled tribe of the State of Tripura.

(ii) Along with the declaration as aforesaid, or at the time of scrutiny of nomination paper, the candidate or his proposer or his Election agent shall produce a certificate from any Sub-divisional Officer or Additional District Magistrate or District Magistrate showing that the candidate is a member of the scheduled tribe.

(5) Nothing in this rule shall prevent a candidate for being nominated by more than one nomination paper.

Provided that not more than four nomination papers shall be presented by or on behalf of any candidate or accepted by the Election Officer for election to fill a seat as a Commissioner of any Ward of the Municipality.

(6) No nomination paper shall be valid and no candidate shall be deemed to be duly nominated for election as a Commissioner on the basis of such nomination paper unless it is accompanied by a receipt for the deposit of the amount as required by Section 25 of the Act.

Provided that where a candidate has been nominated by more than one nomination paper for election as a Commissioner from the same Ward, not more than one deposit shall be required of him.

38. (1) The Election Officer shall, on receiving the nomination paper under sub-rule (1) of Rule 37 inform the person or persons delivering the same of the date, time and place fixed for the scrutiny of the nomination papers and shall enter in the nomination paper itself serial number and shall sign thereto clearly stating the date on which and the hour at which the nomination paper has been delivered to him.

(2) At the time and on the date fixed for the scrutiny of nomination papers under clause (b) of sub-rule (2) of rule 27 or, as the case may be, under clause (b) of sub-rule (1) of Rule 28, the Election Officer shall, at the office of the municipality, scrutinize all nomination papers in the presence of the candidates, their proposers or their Election Agents, if they appear and the Election Officer shall give them all reasonable facilities for the examining the nomination papers of all candidates which have been delivered within the time and in the manner laid down under sub-rule (1) of Rule 37.
(3) The Election Officer shall then examine the nomination paper and shall decide the objections which may be made to any nomination and may either on such objection or on his own motion, after such summary inquiry, if any, as he thinks necessary, reject any nomination on the ground that the candidate concerned appears to be not qualified for being elected as Commissioner under the provisions of the Act or on the ground that the nomination paper has not been filed in accordance with the provisions of the rules.

(4) The Election Officer shall not reject any nomination paper on the ground of slight technical defect, such as error in spelling of a name or description of the Ward, so long as the intention is clear, or on the ground of any disparity between signatory of any person and his name as appears in the electoral roll when the identity of such person is satisfactorily established.

(5) (a) The Election Officer shall endorse on each nomination paper his decision accepting or rejecting the same and, if the nomination paper is rejected, shall record in writing brief statement of his reasons for such rejection.

(b) The scrutiny shall be completed, if possible, on the day fixed for scrutiny of nomination of candidates, but if it can not be completed on that day, it shall be adjourned to the following day or, if the following day is a holiday, to next working day.

(6) A nomination paper which is liable to be rejected or is rejected on the ground of any irregularity in respect of that nomination paper shall not affect the validity of nomination of the candidate if he has been duly nominated by means of and nomination paper in respect of which there is no irregularity.

(7) On completion of scrutiny of all the nominations, the Election Officer shall prepare a list of validly nominated candidates, that is to say, the candidates who
nominations have been found valid, and shall cause such list to be published in some conspicuous place in the Office of the municipality in Form 23. These candidates shall be deemed to be registered candidates on and from the date of publication of the list.

39. (1) Any candidate may withdraw his candidature by a notice in writing in form 24 signed by him and delivered before 3 O’Clock in the afternoon of the last date for withdrawal of candidature fixed under clause (c) of sub-rule (2) of rule 27 or under clause (c) of sub-rule (1) of rule 28, as the case may be, to the Election Officer or to the person authorised by him in this behalf either by such candidate in person or by his proposer or election agent who has been authorised in this behalf in writing by such candidate.

(2) No person who has given a notice for withdrawal of his candidature under sub-rule (1) shall be allowed to cancel the notice.

(3) The Election Officer shall, on being satisfied as to the genuineness of notice of withdrawal and the identity of the person delivering it under sub-rule (1), cause written intimation thereof in Form 25 to be affixed in some conspicuous place in the Municipal Office.

40. (1) Immediately after the expiry of the period fixed for withdrawal of candidature under clause (c) of sub-rule (2) of Rule 27 or under clause (c) of sub-rule (1) of Rule 28, as the case may be, the Election Officer shall examine the symbols selected by the registered candidates who have not withdrawn their candidature and if such symbols are found to conflict with each other or with symbols already assigned, he shall allocate the symbols in conformity, as far as possible, with the wishes of the candidate and if necessary, by lot and his decision in this respect shall be final. Each candidate or his Election Agent shall at the same time be informed of the symbol assigned to such candidate:

Provided that where the same free symbol as specified in Table III of the schedule has been chosen by several candidates for election from a ward and if from all those several candidates, only one is a candidate set up by a political party recognised in any State and the rest are independent candidates, then that free symbol shall be allotted to that candidate set up by such political party.

(2) Immediately after the expiry of the period within which the candidature may be withdrawn under clause (c) of sub-rule (2) of Rule 27 or under clause (c) of Sub-rule (1) of Rule 28, as the case may be, the Election Officer shall prepare and publish at the municipal Office a list of contesting candidates in Form 26. The said list shall contain the names of the contesting candidates arranged in Bengali alphabetical order and their addresses as given in the nomination paper. The alphabetical order shall be determined with reference to the names of the candidates and not with reference to their surnames.

(3) Immediately after the preparation and publication of the list of contesting candidates under Sub-rule (1), the Election Officer shall send to the District Magistrate
such list in Form 26 in duplicate both in Bengali and English. A copy of the list of contesting candidates in Form 26 shall also be supplied by the Election Officer to the candidate.

41. If in any Ward—
(a) the number of contesting candidates is more than one, a poll shall be taken and
(b) the number of contesting candidate is one, the Election Officer shall forthwith declare in Form 27 the candidate to be duly elected.

42. If a candidate whose nomination for election as a Commissioner from a Ward has been found valid on scrutiny under Rule 38 and who has not withdrawn his candidature under Rule 39 dies and a report of his death is received before the publication of the list of contesting candidates under Rule 40 or if a contesting candidate dies and the report of his death is received before the commencement of the poll, the Election Officer shall, being satisfied of the fact of death of the candidate, countermand the poll and report the fact to the State Government and the District Magistrate concerned and all proceed with reference to the election of Commissioner from such Ward shall be commenced as if for a new election;

Provided that no further nomination shall be necessary in the case of a person who was a contesting candidate at the time of countermanding of the poll.

Provided further that no person who had given a notice of withdrawal of his candidature under Rule 39 before the countermanding of the poll shall be eligible for being nominated as a candidate for election after such countermanding.

43. (1) Before the date of publication of the final list of contesting candidates under Rule 40, the Election Officer shall fix the place or places (hereinafter referred to as polling centres) at which the poll shall be held on the day fixed for the purpose under Sub-rule (1) of Rule 27, or as the case may be under clause (d) of Sub-rule (1) of Rule 28.

(2) The poll shall be held during the hours fixed under clause (d) of Sub-rule (2) of Rule 27 or, as the case may be, under clause (e) of Sub-rule (1) of Rule 28 at the polling centres fixed under Sub-rule (1).

(3) The poll of a special ward shall be held at the same time as the poll in other wards.

(4) Notice of such time and such polling centres shall be given by the publisher of notice at the municipal office.

44. Voters shall be admitted into the polling enclosure between the hours mentioned in the Notification referred to in sub-rule (2) of rule 27 or as the case may be Sub-rule (1) of, rule 28. After the hours so mentioned, no person shall be admitted within the polling enclosures, but the votes of all duly registered voters already within the enclosure shall be counted.
45. (1) Each voter shall be entitled to vote for the ward or for the special ward, if any in respect of which his name has been registered, and for no other.

(2) No person shall vote at an election for more than one ward and if a person votes in more than one ward, his votes in all such wards shall be void.

(3) No person shall, at any election, vote in the same ward more than once notwithstanding that his name have been registered in the Electoral roll for that Ward more than once and if he does so vote, all his votes in the Ward shall be void.

46. (1) There shall be in each ward at least one polling centre; Provided that if in the opinion of the Election Officer, no suitable place is available in any ward for use as a polling centre, he may after recording his reasons, fix the polling centre for such ward in any other adjacent ward where such place is available.

(2) Where there are more than one polling centre in a ward, the Election Officer shall cause a notice to be published showing the serial numbers as given in the Final Electoral Roll of persons whose votes shall be recorded at any specified polling centre in the ward.

(3) The Election Officer, if he thinks necessary may provide more than one polling centre in a premises building or compound.

(4) The Election Officer shall appoint a Presiding Officer for every polling centre. The Election Officer shall also appoint such other persons as he thinks fit (herein after referred to as polling officers) to assist a Presiding Officer and may appoint additional polling officers during an election, if necessary.

(5) If the Presiding Officer or a Polling Officer, owing to illness or other unavoidable cause, is unable to attend the polling centre or is unable to function during polling hours, his functions shall be performed by such Polling Officer as may be authorised by the Election Officer in this behalf and the expression “Presiding Officer” in these rules shall be deemed to include a Polling Officer so authorised.

47. (1) The Election Officer shall supply each Presiding Officer with the following:

(a) A ballot box or wherever necessary two ballot boxes provided with an apperture for receipt of ballot paper;

(b) As many ballot papers serially numbered as there are voters at that polling centre rounded off to the next ten;

(c) Copy or copise of the final electoral roll containing the list of voters in respect of the Ward or part of the Ward, the voters of which are entitled to vote at that Polling Centre;

(d) A rubber stamp for stamping the official distinguishing mark on ballot paper;
(e) Rubber Stamp necessary for voters to mark ballot papers;

(f) the other materials and forms which are necessary for holding the poll.

48. (1) Every ballot paper shall be in Form 28 and shall be of such design, size colour as the Election Officer may consider convenient.

(2) The names of the candidates shall be arranged on the ballot paper in the order in which they appear in the list of contesting candidates mentioned in Rule 47. The names of the contesting candidates shall be printed in alphabetical order in Bengali.

Provided that the State Government may direct that the names of the contesting candidates shall be printed both in Bengali and English or both in Bengali and in a local language. But in either case the names shall be printed according to the Bengali alphabetical order.

(3) The symbol assigned to each candidate shall be printed against his name. In case two or more candidates bear the same name they shall be distinguished in the ballot papers by the addition of their occupations or residences.

49. With the object of safeguarding the secrecy of voting, the Presiding Officer shall, at each polling centre, set apart one or more polling compartments in which electors may record their votes screened from observation.

50. Outside each polling centre shall be displayed prominently—

(a) a notice specifying the Ward, voters of which are entitled to vote at the polling centre,

(b) a copy of the list of contesting candidates.

51. At every election where a poll is taken, votes shall be given by ballot and no record of any kind shall be recorded by proxy.

52. (1) On the day fixed for taking poll the Presiding Officer shall add the polling centre to the list of polling places already nominated by the candidates or such election agents or polling agents as may be selected by the candidates, to assist in the identification of voters, provided that such assistants shall be present at one time, in addition to the candidates, not more than one assistant to each candidate.

(2) The Presiding Officer shall regulate the number of voters to be admitted one time into the polling centre.

53. (1) The Presiding Officer shall immediately before the commencement of election satisfy such persons as may be present in the polling centre that the ballot box is empty.

(2) Every ballot box used at a polling centre, shall bear a label pasted both on the outer and inner side of the ballot box marked with—
Tripura Gazette, Extraordinary Issue, April 19, 1983 A. D.

(a) the serial number of the Ward and the name of the Municipality;
(b) the serial number, if any, and the name of the polling centre;
(c) the serial number of the ballot box where more than one ballot box is used in a particular polling centre, and
(d) the date of poll.

(3) Immediately before the commencement of the poll, the Presiding officer shall demonstrate to the polling agents and other persons present that the ballot box bears the label referred to in Sub-rule (2).

(4) The ballot box shall then be closed, sealed and secured. The Polling agents as may be present may also affix their seals. The ballot box shall then be placed in the full view of the Presiding Officer and the polling agents.

54. The candidates and their election agents or polling agents shall not speak to or address any intending voter in the polling centre, but may submit to the Presiding Officer objections against any voter on any of the following four grounds:

(1) that his name is not on the Final Electoral Roll of the ward in respect of which the election is being held;
(2) that his claim to be a certain voter shown on the Final Electoral Roll is false;
(3) that he has already voted;
(4) Where there is more than one polling centre in a ward, that under rule 46(2) he is not entitled to record his vote at the polling centre in respect of which the objection is raised.

55. The procedure for recording a vote shall be as follows:

i) There shall be no voting by proxy:
ii) As each intending voter enters the polling centre, his name and his number in the Final Electoral Roll shall be called out, so that everybody present can hear them;
iii) No objection against an intending voter shall be entertained except on the grounds mentioned in rule 54;
iv) Any objection shall be summarily decided by the Presiding Officer, who may for this purpose take such evidence as may be available on the spot.
v) If after taking such evidence the Presiding Officer disallows the objection or if no objection is raised, the voter desiring to have a ballot paper shall, before receiving such paper, allow—
   a) inspection of his left forefinger to the Presiding Officer or a polling officer; and
   b) an indelible ink mark to be put on his left forefinger.
vi) If any such voter—
   a) refuses to allow such inspection of his left forefinger, or
   b) refuses to allow an indelible ink mark to be put on his left forefinger, or
   c) persists in doing any act with a view to remove such mark after it has been put,
he shall not be entitled to be supplied with any ballot paper or to record his vote in the election.

vii) No person who has already such a mark on his left forefinger at the time he enters the polling centre shall be supplied with any ballot paper.

viii) Any reference in this rule to the left forefinger of a voter shall in the case where the voter has his left forefinger missing be construed as a reference to any other finger of his left hand and shall, in the case where all the fingers of his left hand are missing be construed as a reference to the forefinger or any other finger of his right hand and shall, in the case where all his fingers of both hands are missing, be construed as reference to such extremity of his left or right arm as he possesses.

56. (1) No ballot paper shall be issued to any voter before the hour fixed for commencement of the poll.

(2) No ballot paper shall be issued to any voter after the hour fixed for the closing of the poll except to those voters who are present at the polling centre at the time of the closing of the poll. Such voters shall be allowed to record their votes even after the closing of the poll.

(3) Every ballot paper shall, before issue to a voter, be stamped with such distinguishing mark as the Election Officer may direct and shall also be signed in full on its back by the Presiding Officer.

(4) At the time of issuing a ballot paper to a voter, the polling officer shall—
   a) record on its counterfoil the electoral roll number of the voter as entered in the marked copy of the electoral roll.
   b) underline the name of the voter in the marked copy of the electoral roll to indicate that a ballot paper has been issued to him, without however, recording the serial number of the ballot paper issued to the voter.
   c) Put a tick mark against the name of the voter where the voter is a woman.

(5) Save as provided in sub-rule (4) no person in the Polling Centre should note the serial number of the ballot paper issued to a particular voter.

57. (1) The voter on receiving the ballot paper shall forthwith—
   a) proceed to one of the polling compartments set apart for recording votes.
(b) put a mark on the ballot paper in that compartment with the instrument supplied for the purpose on or near the symbol of the candidate for whom he intends to vote.

(c) fold the ballot paper so as to conceal his vote.

(d) if required, show to the Presiding Officer the distinguishing mark on the ballot paper,

(e) insert the folded ballot paper into the ballot box, and

(f) quit the polling centre immediately.

Every voter shall vote without undue delay.

No voter shall be allowed to enter a polling compartment when any other voter is inside it.

If a voter to whom a ballot paper has been issued, refuses, after warning is given by the Presiding Officer, to observe the procedure as laid down in sub-rule (1), the ballot paper issued to him shall, whether he has recorded his vote thereon or not, be taken back from him by the Presiding Officer or a polling officer under the direction of the Presiding Officer.

(5) After a ballot paper has been taken back under sub-rule (4), the Presiding Officer shall record on its back the words “Cancelled voting procedure violated” and put his signature below those words.

(6) All the ballot papers cancelled under sub-rule (5) shall be kept in a separate box which shall bear on its face the words—“Ballot papers cancelled-voting procedure violated”.

(7) Without prejudice to any other penalty to which a voter, from whom a ballot paper has been taken back under Sub-rule (4), may be liable, the vote, if any, recorded on such ballot paper shall not be counted.

58. (1) If owing to blindness or other physical infirmity a voter is unable to recognise the symbol on the ballot paper or to put mark thereon, the Presiding Officer shall permit the voter to take with him a companion of not less than 18 years old in the polling compartment who shall record the vote on the ballot paper in accordance with the wishes of the voter, fold it so as to conceal the vote and insert it into the ballot box.

Provided that no person shall be permitted to act as the companion of more than one voter of the Polling centre on the same day.

Provided further that no Government Servant on Election Duty, the candidate, his election agent or polling agent shall be permitted to act as companion under this sub-rule.

(2) While acting under this rule, the Presiding Officer shall observe as much secrecy as is feasible. He shall keep a brief record in Form 29 of each such instance, but shall not indicate therein the manner in which any vote has been given.
59. (1) A voter who has inadvertently dealt with his ballot paper in such manner that it cannot conveniently be used as a ballot paper may, on returning it to the Presiding Officer and on satisfying him of the inadvertence, be given another ballot paper and the ballot paper so returned and the counterfoil of such ballot paper shall be marked "spoiled : cancelled" by the Presiding Officer.

(2) If a voter after obtaining a ballot paper decides not to use it, he shall return it to the Presiding Officer, and the ballot paper so returned and the counterfoil of such ballot paper shall be marked as "returned-cancelled" by the Presiding Officer.

(3) All ballot papers cancelled under sub-rule (1) or Sub-rule (2) shall be kept in a separate packet.

60. In determining the right of a person to obtain a ballot paper for the purpose of voting at an election, the Presiding Officer may interpret an entry in the electoral roll so as to overlook merely clerical or printing errors but shall record his reasons for doing so, and the interpretation he has adopted, on the marked copy of the electoral roll before issue of ballot paper to such person.

61. (1) If a person representing himself to be a particular voter asks for a ballot paper after any person has already voted as such voter, he shall, satisfactorily answering such questions relating to his identity as the Presiding Officer may ask, be entitled, subject to the provisions of this rule, to mark a ballot paper, hereinafter referred to as a tendered ballot paper, in the same manner as any other voter.

(2) Every such person shall, before being supplied with a tendered ballot paper, sign his name or put his thumb impression against the entry relating to him in a list in Form 36.

(3) A tendered ballot paper shall be the same as the other ballot paper used at the polling centre except that:

(a) such tendered ballot paper shall be serially the last in the bundle of ballot papers issued for use at the polling centre; and

(b) such tendered ballot paper and its counterfoil shall be endorsed on the back with the words "tendered ballot paper" by the Presiding Officer in his own hand and signed by him.

(4) The voter after marking a tendered ballot paper in the polling compartment shall fold it, and instead of putting it into the ballot box, give it to the Presiding Officer who shall place it in a cover specially kept for the purpose.

62. (1) Any polling agent may challenge the identity of a person claiming to be particular voter by first depositing rupees two in each case with the Presiding Officer for each such challenge.
22

Tripura Gazette, Extraordinary Issue, April 19, 1983 A.D.

(2) On such deposit being made the Presiding Officer shall—

(a) warn the person challanged of the penalty for false personation,
(b) read the relevant entry in the list of voters in full and ask him whether he is the person referred to in that entry,
(c) enter his name and address in the list of challenged votes in Form 31, and
(d) require him to affix his signature or thumb impression in the said list.

(3) The Presiding Officer shall thereafter hold a summary enquiry into the challenge and may for that purpose—

(a) require the challenger to adduce evidence in proof of the challenge and the person challenged to adduce evidence in proof of his identity,
(b) put to the person challenged any question necessary for the purpose of establishing his identity and require him to answer the same on oath, and
(c) administer an oath to the person challenged and any other person offering to give evidence.

(4) If, after enquiry, the Presiding Officer considers that the challenge has not been established, he shall allow the person challenged to vote; and if he considers that the challenge has been established, he shall debar the person challenged from voting.

(5) If the Presiding Officer is of the opinion that the challenge is frivolous or has not been made in good faith, he shall direct that the deposit made under Sub-rule (1) be forfeited to the municipal or other fund and in any other case he shall return it to the challenger at the conclusion of the enquiry.

63. At any time before a ballot paper is delivered to a voter, the Presiding Officer or the Polling Officer may of his own accord, or if he has reason to doubt the identity of the voter or his right to vote at the polling centre, or a candidate or his election or polling agent put to the voter the following question:

(1) Are you the person enrolled as follows (reading the whole entry from the roll)?

(2) Have you already voted at the present election in this Ward as such voter?

The voter shall not be supplied with a ballot paper if he refuses to answer any one of the questions and unless he answers the first question in the affirmative and the second question in the negative.

64. (1) Where a voter on election duty in a Ward of which he is an elector wishes to vote in person at an election of Commissioner from that Ward, he shall send an application in Form 32 to the Election Officer so as to reach him at least four days or such shorter period as the Election Officer may allow before the date of poll and if the Election Officer is
satisfied on production of the letter of appointment in connection with the election, the applicant is such a voter on election duty in the Ward, he shall—

(a) issue to the applicant an Election Duty Certificate in Form 33;
(b) mark ‘EDC’ against the name in the marked copy of the electoral roll to indicate that an Election Duty Certificate has been issued to him; and
(c) ensure that he is not allowed to vote at the polling centre where he would otherwise have been entitled to vote.

(2) The provision relating to identification of voters shall not apply to any person who produces at the polling centre an Election Duty Certificate in Form 33 and asks for the issue of a ballot paper to him, although the polling centre is indifferent from the one where he is entitled to vote.

(3) On production of such certificate, the Presiding Officer shall—

(a) obtain thereon the signature of the person producing it;
(b) have the person’s name and electoral roll number as mentioned in the certificate entered at the end of the marked copy of the electoral roll; and
(c) issue to him a ballot paper and permit him to vote in the same manner for an elector entitled to vote at the polling centre.

65. (1) Where a voter on Election Duty in a Ward other than the Ward of which he is an elector wishes to vote at an election, he shall at least four days or such shorter period as the Election Officer may allow before the date of poll approach the Election Officer concerned and make an application in Form 34 for the issue of the ballot paper in order to enable him to cast his vote.

(2) The Election Officer on being satisfied as to the identity of such voter on production of the letter of appointment in connection with the Election and of the fact that voter is a person on Election Duty in a Ward other than the Ward of which he is a voter shall issue to such voter—

(a) A declaration in Form—35.
(b) A small cover in Form—36.
(c) A large cover in Form—37 addressed to the Election Officer.
(d) Instruction for the guidance of Electors in Form—38 and
(e) A Ballot Paper.

provided that such Ballot paper shall be serially the last in the bundle of papers printed for use for the Election of the concerned Ward.

(3) Before issuing any Ballot Paper to a voter on Election Duty under rule (2), the Election Officer shall mark “EDB” against his name in the marked copy of the Electoral Roll to indicate and mean that he is a voter on Election Duty in a Ward other than the Ward in which he is a voter and that a Ballot paper has been issued to him.
ensure that he is not allowed to vote at the Polling Centre where he would otherwise have been entitled to vote and shall also record on the counterfoil of such Ballot paper the Electoral Roll number of the Elector as entered in the marked copy of the Electoral Rolls.

(4) An Elector who has received a Ballot paper under sub-rule (2) and who desires to vote shall record his vote on the Ballot paper in accordance with the instructions contained in Form—38 and then enclose it in the cover in Form—36.

(5) The Elector shall sign the declaration in Form—35 in the presence of and attested by any Gazetted Officer to whom he is personally known or to whose satisfaction he is identified.

(6) After an elector has recorded his vote and made the declaration under sub-rule (4) and sub-rule (5), he shall personally make over the Ballot paper and the declaration to the Election Officer in accordance with the instructions contained in Form—38 in sealed cover on or before the day immediately preceding the date or first of the dates fixed for the poll.

(7) If any cover containing the Ballot paper is received by the Election Officer after the expiry of the time fixed under sub-rule (6), he shall note thereon the date and time of its receipt and shall keep all such covers together in a separate packet.

(8) The Election Officer shall keep in safe custody until the commencement of the counting of votes all covers containing Ballot papers received by him before the time fixed under sub-rule (6).

66. It will the duty of the Presiding Officers and Polling Officers to see that votes are recorded with the utmost secrecy; that the number on the ballot paper handed over to a voter is not divulged to any person, that no persons are admitted to the polling centre except under these rules and that persons who have recorded their votes or against whom objections have been allowed are caused to leave the polling enclosure immediately. It shall also be their duty to see that these rules and special directions given by the Presiding Officer thereunder are strictly observed.

67. (1) The Presiding Officer shall close a Polling centre at the hour fixed in that behalf under Clause (d) of Sub-rule (2) of Rule 27 or, as the case may be, under Clause (e) of Sub-rule (1) of rule 28 and shall not thereafter admit any voter into the Polling centre:

Provided that all voters present at the polling centre before it is closed shall be allowed to cast their votes.

(2) If any question arises whether a voter was present at the polling centre before it is closed, it shall be decided by the Presiding Officer and his decision shall be final.

68. (1) As soon as practicable, after the closing of the poll, the Presiding Officer shall, in the presence of the candidates or their election or polling agents close the slit of the ballot box and seal and secure it and also allow the candidates or their election or polling agents present to affix their seals if they so desire.
(2) Where it becomes necessary to use a second ballot box by reason of the first box getting full, the first box shall be closed, sealed and secured as provided in Sub-rule (1) before any other ballot box is put into use.

69. (1) The Presiding Officer shall at the close of the poll prepare a ballot paper account in Form 39 and enclose it in a separate cover with the words ‘Ballot Paper Account’ in superscribed thereto.

(2) The Presiding Officer shall give a copy of the ‘Ballot Paper Account’ to such agents of the candidates as are present in the Polling centre at the close of the Polling on taking signature of such agent in acknowledgement of the receipt of the copy of the “Ballot Paper Account”.

70 (1) The Presiding Officer shall then make into separate packets—

(a) the marked copy of the electoral roll,
(b) the counter-foils of used ballot papers. (At the end of the poll, if the last bundle of ballot papers, used for the poll contains some unused ballot papers, the counter-foils of used ballot papers in that bundle should be separated from that bundle and kept in this envelope. The counter-foils so separated should be tagged properly);
(c) the signed but unused ballot papers with counter-foils, if any;
(d) the other unused ballot papers with counter-foils;
(e) the ballot papers cancelled for violation of voting procedure;
(f) the returned and other cancelled ballot papers;
(g) the tendered ballot papers and the list of tendered votes in Form 30;
(h) the list of challenged votes;
(i) appointment letters of polling agents in Form 19;
(j) the list of blind and infirm voters in form 29;
(k) Election Duty Certificates in Form 33;
(1) Receipt book and cash, if any, in respect of challenged votes; and
(m) copy or copies of electoral rolls other than the marked copy of the electoral roll; and
(n) any other paper that the Election Officer has directed to be kept in a sealed packet.

(2) Even if a statement or record to be put in any packet mentioned in Sub-rule (1) is nil, a slip noting on it that the statement or record is ‘Nil’ may be put in such cover.

(3) Each of the packets referred to in Sub-rule (1) shall be sealed with the seal of the Presiding Officer.

(4) Each of the packets referred to in clauses (a), (b), (c), (d), (e), (f) and (g) of Sub-rule (1) shall, in addition to being sealed with the seal of the Presidin
Officer, be also sealed with the seals either of the candidates or of their Election Agents or Polling Agents who may be present at the polling centre and who may desire to affix their seals thereon.

(5) The packets referred to in Sub-rule (1) of Rule 70 and other election materials shall be packed by the Presiding Officer into three separate big packets as under:—

(a) the first packet shall contain the sealed covers mentioned in clauses (a), (b), (c), (d), (e), (f), and (g) of Sub-rule (1) of Rule 70;
(b) the second packet shall contain the covers/packets referred to in clauses (h), (i), (j), (k), (l), (m), and (n) and
(c) the third packet shall contain all other papers and election materials.

71. (1) The Presiding Officer shall then deliver or cause to be delivered to the Election Officer at such place as the Election Officer may direct:—

(a) the ballot box or ballot boxes referred to in Rule 68;
(b) the ballot paper account referred to in Rule 69;
(c) sealed packets referred to in Rule 70 and
(d) all other papers and election materials used at the poll.

(2) The Election Officer shall make adequate arrangement for the safe transport of all ballot boxes, packets and other papers and for their safe custody until the commencement of the counting of votes.

72. (1) If at an election, proceedings at a polling centre are interrupted, or obstructed by any riot or open violence, or if at an election it is not possible to take the poll at the polling centre on account of any natural calamity or any other sufficient cause the Election Officer or Presiding Officer for such polling centre shall announce an adjournment of the poll to a date to be fixed later and when the poll is so adjourned by the Presiding Officer, he shall forthwith inform the Election Officer concerned.

(2) Whenever a poll is adjourned under Sub-rule (1), the Election Officer shall immediately report the circumstances leading to such adjournment to the District Magistrate who shall immediately report the matter to the State Government. The State Government shall, by notification, fix a date and hour of poll on which the adjourned poll shall recommence and the Election Officer shall fix the polling centre at which the adjourned poll shall be taken.

73. (1) If the poll at any polling centre is adjourned under rule 72, the provision of rules 68 to 70 (both inclusive) shall as far as practicable, apply as if the poll was closed at the hour fixed in that behalf under Clause (d) of Sub-rule (2) of rule 27 or as the case may be, under Clause (c) of Sub-rule (1) of Rule 28.
(2) At the adjourned poll the voters who have voted at the poll so adjourned shall not be allowed to vote again.

(3) The Election Officer shall provide the Presiding Officer of the polling centre at which such adjourned poll is held with the sealed packet containing the marked copy of the electoral roll, other sealed packets, the original ballot box containing the ballot papers and a new ballot box.

(4) The Presiding Officer shall open the sealed packets in the presence of the polling agents present and use the marked copy of the electoral roll at the adjourned poll.

(5) The provisions of rule 52 to rule 71 (both inclusive) shall apply in relation to the conduct of the adjourned poll as they apply in relation to the poll before it was so adjourned.

74. (1) If, at any election —

(a) any ballot box at a polling centre is unlawfully taken out of the custody of the Presiding Officer or is accidentally destroyed or is lost or is damaged or tampered with to such extent that the result of the poll at that polling centre cannot be ascertained; or

(b) any such error or irregularity in procedure as is likely to vitiate the poll committed at a polling centre;

the Presiding Officer shall forthwith report the matter to the District Magistrate through the Election Officer.

(2) Thereupon, the District Magistrate shall after taking all material circumstances into account,

(a) declare the poll at the polling centre to be void; or

(b) if satisfied that the result of a fresh poll at that polling centre will in any way affect the result of the election or that the error or irregularity in procedure is not material, issue such directions to the Election Officer as he may deem proper for the further conduct and completion of the election.

(3) Where a poll at a polling centre is declared to be void under clause (a) Sub-rule (2), the District Magistrate shall immediately report the matter to the State Government and the State Government shall, by notification, fix a date and time for taking a fresh poll and thereupon the Election Officer shall fix the polling centre at which the poll shall be taken.

COUNTING OF VOTES

75. The Election Officer shall at least one week before the date on or the first of the fixed for the poll appoint the place or places at which the counting of votes will be done, the date and time at which the counting will commence and shall give notice of the same writing to each candidate or his Election agent;
Provided that if for any reason, the Election Officer finds it necessary so to do, he may alter the date, time and place or places so fixed or any of them after giving notice of the same in writing to each candidate or his Election Agent.

76. (1) The Election Officer shall exclude from the places fixed for counting of votes all persons except:

(a) such persons to be known as Counting Supervisor and Counting Assistants as he may appoint to assist him in the counting;

(b) persons authorised by the District Magistrate;

(c) public servant on duty in connection with the election; and

(d) candidates, their Election Agents and Counting Agents.

(2) No person who has been employed by or on behalf of or has been otherwise working for a candidate in or about the election shall be appointed as Counting Supervisor or Counting Assistant under clause (a) of Sub-rule (1).

(3) The Election Officer shall decide which Counting Agent or Agents shall watch the counting at any particular counting table or group of counting tables.

(4) Any person, who, during the counting of votes, misconducts himself or fails to obey the lawful directions of the Election Officer may be removed from the place where votes are being counted by the Election Officer or by any Counting Supervisor/Counting Officer on duty or by any person authorised in this behalf by the Election Officer.

77. The Election Officer shall, before he commences the counting, read out and explain the necessity for maintenance of secrecy of voting to such persons as may be present.

78. (1) The Election Officer shall first deal with the ballot papers in sealed covers of votes on Election duty referred to in Rule 65 in the manner hereinafter provided.

(2) No cover in Form 36 received by the Election Officer after the expiry of the period fixed under Sub-rule (6) of rule 65 shall be opened and no vote contained in any such cover shall be counted.

(3) The other covers shall be opened one after another and as each cover is opened, the Election Officer shall first scrutinise the declaration in Form 35 contained therein.

(4) If the said declaration is not found or has not been duly signed or attested or is otherwise defective, then the cover in Form 36 shall not be opened and after making an appropriate endorsement thereon, the Election Officer shall reject the ballot paper therein, contained.

(5) Each cover so endorsed and the declaration received with it shall be replaced in the cover in Form 37 and all such covers in Form 37 shall be kept in a separate packet which shall be sealed and on which shall be recorded the name of the Word, the date of counting and brief descriptions of its contents.
(6) The Election Officer shall then place all the declaration in Form 35, which he found to be in order in a separate packet which shall be sealed before any cover in Form 36 is opened and on which shall be recorded the particulars referred to in Sub-rule (5).

(7) The covers in Form 36 not already dealt with under the foregoing provisions of this rule shall then be opened one after another and the Election Officer shall scrutinise each ballot paper and decide the validity of the vote recorded thereon.

(8) A ballot paper under this rule shall be rejected—
(a) if it bears any mark other than the mark to record the vote or writing which the elector can be identified, or
(b) if no vote is recorded therein; or
(c) if it is a spurious ballot paper; or
(d) if it is so damaged or mutilated that its identity as genuine ballot paper cannot be established; or
(e) if it is not returned in the cover given along with it to the elector, to the Election Officer, or
(f) if the mark indicating the vote is placed on the ballot paper in such a manner as to make it doubtful to which candidate the vote has been given.

Provided that a vote recorded on such ballot paper shall not be rejected merely on the ground that the mark indicating the vote is indistinct or more than once, if the intention that the vote shall be for a particular candidate clearly appears from the way the paper is marked.

(9) The Election Officer shall count all the valid votes given by such ballot papers in favour of each candidate, record the total thereof in the result sheet in the Form 40 and announce the same.

(10) Thereafter all the valid ballot papers and all the rejected ballot papers shall be separately bundled and kept together in a packet which shall be sealed with the seal of the Election Officer and of such of the candidates, their Election agents or Counting Agents as may desire to affix their seals thereto and on the packet so sealed shall be recorded the number of the Ward, the date of counting and a brief description of the contents.

79. (1) The Election Officer may have the ballot box or boxes used at more than one Polling Centre opened and the ballot papers found in such box or boxes counted simultaneously.

(2) Before any ballot box is opened at the counting table, the counting agents shall be allowed to inspect the seal as might have been affixed thereon to satisfy themselves that it is in tact.

(3) The Election Officers shall satisfy himself that none of the ballot boxes has been tampered with.
(4) If the Election Officer is satisfied that any of the ballot box has in fact been tampered with, he shall not count the ballot papers contained in that box and shall follow the procedure laid down in Rule 74 in respect of that polling centre.

(5) The Election Officer shall then open the ballot boxes in the presence of the candidates or their Election or Counting Agents as may be present.

80. (1) The ballot papers taken out of each ballot box shall be arranged in convenient bundles and scrutinised.

(2) The Election Officer shall reject a ballot paper if—

(a) it bears any mark or writing by which the elector can be identified; or

(b) it bears no mark at all, or, to indicate the vote, it bears a mark elsewhere than on or near the symbol of one of the candidates on the face of the ballot paper or, it bears a mark made otherwise than with the instrument supplied for the purpose, or

(c) votes are given on it in favour of more candidates than the number of candidates to be elected; or

(d) the mark indicating the vote thereon is placed in such a manner as to make it doubtful to which candidate the vote has been given, or

(e) it is a spurious ballot paper, or

(f) it is so damaged or mutilated that its identity as a genuine ballot paper cannot be established, or

(g) it bears a serial number or is of a design different from the serial number or as the case may be, design of the ballot papers authorised for use at the particular polling centre, or

(h) it does not bear both the mark and the signature which it should have done under the provisions of sub-rule (3) of rule 66.

Provided that where the Election Officer is satisfied that any such defect as is mentioned in clause (g) or clause (h) has been caused by any mistake or failure on the part of a Presiding Officer or Polling Officer, the ballot paper shall not be rejected merely on the ground of such defect:

Provided further that a ballot paper shall not be rejected merely on the ground that the mark indicating the vote is indistinct or made more than once if the intention that the vote shall be for a particular candidate clearly appears from the way the paper is marked.

(3) Before rejecting any ballot paper under Sub-rule (2), the Election Officer shall allow each Counting Agent present a reasonable opportunity to inspect the ballot paper, but shall not allow him to handle it or any other ballot paper.

(4) The Election Officer shall endorse on every ballot paper which he rejects the word "rejected" and the grounds of rejection in abbreviated from either in his own hand or by means of a rubber stamp and shall initial such endorsement.
(5) All ballot papers rejected under this rule shall be bundled together.

(6) Every ballot paper which is not rejected under this rule shall be counted as one valid vote;

Provided that no cover containing tendered ballot papers shall be opened and no such paper shall be counted.

(7) After the counting of ballot papers contained in all the ballot boxes used at a polling station has been completed:

(a) The Counting Supervisor shall fill in hand and sign Part-II—Result of Counting in Form 39 which shall also be signed by the Election Officer;

(b) The Election Officer shall make entries in a result sheet in Form 40 and announce the particulars.

81. The valid ballot papers of each candidate and the rejected ballot papers shall thereafter be bundled separately and the several bundles made up into a separate packet which shall be sealed with the seals of the Election Officer and of some of the candidates, their Election Agents or Counting Agents as may desire to affix their seals thereon; and on the packets so sealed shall be recorded the following particulars, namely:

(a) number of the ward;

(b) the particulars of the polling centre where the ballot papers have been used, and

(c) the date of counting.

82. The Election Officer shall, as far as practicable, proceed continuously with the counting and shall during any intervals when the counting has to be suspended, keep the ballot papers, packets and all other papers relating to the election sealed with his own seal and the seals of such candidates or Election Agents as may desire to affix their seals and take sufficient precaution for their safe custody during such interval.

83. (1) If a fresh poll is held under Rule 72, the Election Officer shall, after completion of the poll, recommence the counting of votes on the date and at the time and place which has been fixed by him in that behalf and of which notice has been previously given to the candidates and their Election Agents.

(2) The provision of rules 80 and 81 shall apply so far as may be such further counting.

84. (1) After the completion of the counting, the Election Officer shall record in the result sheet in Form 40 the total number of votes polled by each candidate and announce the same.

(2) Immediately after such announcement has been made, a candidate, or in his absence, his Election Agent or any of his Counting Agents may apply in writing to the Election Officer to recount the votes either wholly or in part stating the grounds on which he demand such recount.
(3) On such an application being made, the Election Officer shall decide the matter and may allow the application in whole or in part or may reject it in to if it appears to him to be frivolous or unreasonable.

(4) Every decision of the Election Officer under sub-rule (3) shall be in writing and shall contain the reason therefor.

(5) If the Election Officer decides under Sub-rule (3) to allow a recount of the votes either wholly or in part, he shall—

(a) do the recounting in accordance with the rules 78 and 80:

(b) amend the result sheet in Form 40 to the extent necessary after such recounting, and

(c) announce the amendments so made by him.

(6) After the total number of votes polled by each candidate has been announced under sub-rule (1) or sub-rule (5), the Election Officer shall complete and sign the result sheet in Form 40 and no application for a recount shall be entertained thereafter.

Provided that no step under this Sub-rule shall be taken on the completion of the counting until the candidates and their Election Agents present at the completion thereof have been given a reasonable opportunity to exercise the right conferred by Sub-rule (2).

DECLARATION OF RESULT

83. (1) As soon as the counting of votes is completed and the result sheet in Form 40 is signed by the Election Officer, he shall make a declaration in Form 41 that the candidate in favour of whom the highest number of valid votes has been polled is elected in respect of the Ward concerned.

(2) If after the counting of votes is completed, an equality of vote is found to exist between any candidates and the addition of one vote will entitle any of those candidates to be declared elected, the Election Officer shall forthwith decide between those candidates by lot and proceed as if the candidate on whom the lot falls has received an additional vote and shall declare such candidate to be duly elected.

86. As soon as may be, after a candidate has been declared to be elected, the Election Officer shall grant to the elected candidate a certificate of election in Form 42 and obtain from the candidate an acknowledgement duly signed by him.

87. (1) When a candidate has been elected as Commissioner from more than one Ward at an election, he shall within ten days from the date of declaration of the result of election resign as Commissioner from all but one Ward and unless he does so resign within the aforesaid date, all the seats of Commissioners to which he was elected shall become vacant.
(2) The letter of resignation, if any, under Sub-rule (1) shall be sent by the candidate to the Election Officer so as to reach him within the time specified under Sub-rule (1).

(3) The seat or seats of Commissioner from which a candidate may resign in the manner specified under Sub-rule (2) shall become vacant with effect from the date of receipt of such letter by the Election Officer.

(4) The Election Officer shall forthwith send a detailed report to the State Government through the District Magistrate concerned for taking appropriate steps for holding fresh election to fill up the seat or seats which have become vacant either under Sub-rule (1) or under Sub-rule (2), as the case may be.

88. A second election under Section 26 of the Act shall begin at the stage from which the original election failed.

ILLUSTRATION:

If the election failed at the time of polling, a fresh poll only shall be held or if the election failed for want of candidates, fresh nomination shall be called for.

89. The Election Officer shall keep in his safe custody—

(a) the packets referred to in Sub-rule (1) of Rule 70;
(b) the ballot paper account referred to in clause (b) of Sub-rule (1) of Rule 71;
(c) the packet containing the declarations in Form 35 referred to in Sub-rules (5) and (6) of Rule 78;
(d) the packet containing the counterfoils of the bundle of ballot papers from which ballot papers were issued to voters on Election Duty in a ward other than the ward in which he is entitled to vote;
(e) the packets of used ballot papers whether valid, tendered or rejected (This also includes the packets in which the covers containing the ballot papers were issued to voters on election duty in a ward other than the ward in which they were entitled to vote); and
(f) all other relevant papers relating to election.

90. (1) While in the custody of the Election Officer—

(a) the packet of unused ballot papers with counterfoils attached thereto;
(b) the packets of used ballot papers whether valid, tendered or rejected;
(c) the packet of counterfoils of used ballot papers;
(d) the packet of marked copy of the electoral roll;

—shall not be opened and their contents shall not be inspected by or produced before any person or authority, except under orders of a competent Court.

(2) Subject to any direction to the contrary given by the State Government or by a competent Court—
(a) the packets referred to in Sub-rule (1) shall be retained for a period of 90 days from the date of the declaration of the result of election and shall thereafter be destroyed in the presence of the Election Officer or such other officer as may be appointed in this behalf by the District Magistrate; and

(b) all other papers relating to election shall be retained for a period of 180 days and shall thereafter be destroyed,

Provided that the packets containing the counterfoils of used ballot papers shall not be destroyed except with the approval of the State Government.

91. The names of the duly elected Commissioners shall be forwarded forthwith by the Election Officer to the State Government through the District Magistrate for publication. The names shall be published in the Official gazette together with the names and official designation of the Commissioners, if any, appointed by the State Government.

92. The election of Commissioners in respect of casual or other vacancies shall be held within such time as may be directed by the State Government under the provisions of the Act and the provisions of these rules shall mutatis mutandis apply to the elections in respect of such casual or other vacancies.

93. It shall be the duty of the Chairman, Vice-Chairman and the Executive Officer, if any, to render such assistance to the Election Authority and the Election Officer and to place such staff at their disposal as it may require in the discharge of their duties under these rules.

94. No person having directly or indirectly by himself or his partner any share or interest in any contract or employment with, by or on behalf of the Commissioners, or holding any office of profit under Commissioners, shall directly or indirectly, engage in canvassing for votes or otherwise assist in the election of any candidate otherwise than by giving his own vote.

95. All costs incurred in the preparation, printing and publication of the electoral rolls, the publication of notices, the holding of elections or the taking of any other necessary action under these rules, shall be payable out of the municipal fund.

96. Within thirty days from the date of declaration of the result of election, the Election Officer shall prepare a statement in Form 43 and send the same to the State Government and forward a copy thereof to the District Magistrate and the Chairman of the Municipality concerned.

97. Any person, who, in connection with an election under these rules promotes or attempts to promote on grounds of religion, race, caste, community or language feelings of enmity or hatred between different classes of citizens of India, shall, on conviction, be punishable with imprisonment for a term which may extend to one year or with fine which may extend to rupees one thousand or with both.
98. (1) No person shall convene, hold or attend any public meeting within any ward, within twenty-four hours next before the date of commencement of the poll or on the date or dates on which a poll is taken for an election in that Ward.

(2) Any person who contravenes the provision of sub-rule (1) shall, on conviction be punishable with fine which may extend to two hundred and fifty rupees.

99. (1) No person shall, on the date or dates on which a poll is taken at any polling centre, commit any of the following acts within the polling centre or in any public or private place within a distance of one hundred metres of the polling centre, namely:

(a) canvassing for votes; or
(b) soliciting the vote of any voter; or
(c) persuading any voter not to vote for any particular candidate; or
(d) persuading any voter not to vote at the election; or
(e) exhibiting any notice or sign (other than an official notice) relating to the election.

(2) Any person who contravenes the provisions of Sub-rule (1) shall, on conviction be punishable with fine which may extend to two hundred and fifty rupees.

(3) An offence punishable under this rule shall be cognizable.

100. (1) No person shall, on the date or dates on which a poll is taken, at any polling centre—

(a) use or operate within or at the entrance of the polling centre, or in any public or private place in the neighbourhood thereof, any apparatus for amplifying or reproducing the human voice, such as a megaphone or a loud-speaker; or
(b) shout, or otherwise act in a disorderly manner, within or at the entrance of the polling centre or in any public or private place in the neighbourhood thereof, so as to cause annoyance to any person visiting the polling centre for the poll, or so as to interfere with the work of the officers and other persons on duty at the polling centre.

(2) Any person who contravenes, or wilfully aids or abets the contravention of the provisions of sub-rule (1) shall, on conviction, be punishable with fine which may extend to two hundred and fifty rupees.

(3) If the Presiding Officer of a polling centre has reason to believe that any person is committing or has committed an offence punishable under this rule, he may direct a Police Officer to arrest such person, and thereupon the Police Officer shall arrest him.

(4) Any Police Officer may take such steps and use such force, as may be reasonably necessary for preventing any contravention of the provisions of Sub-rule (1) and may seize any apparatus used for such contraventions.
101 (1) Any person who at any election fraudulently takes, or attempts to take a ballot paper out of a polling centre or wilfully aids or abets the doing of any such act shall, on conviction, be punishable with imprisonment for a term which may extend to one year or with fine which may extend to five hundred rupees or with both.

(2) If the Presiding Officer of a polling centre has reason to believe that any person is committing or has committed an offence punishable under Sub-rule (1), such officer may, before such person leaves the polling centre, arrest or direct a police officer to arrest such person and may search such person or cause to be searched by a Police Officer.

Provided that when it is necessary to cause a woman to be searched, the search shall be made by another woman with strict regard to decency.

(3) Any ballot paper found upon the person arrested on search shall be made over for safe custody, to a Police Officer by the Presiding Officer for when the search is made by a Police Officer, shall be kept by such officer in safe custody.

(4) An offence punishable under Sub-rule (1) shall be cognizable.

102. The State Government may issue such general or special directions as may, in its opinion, be necessary for the purpose of giving effect to these rules or holding any election under the Act.

103. (1) The Tripura Municipal Election Rules, 1978 are hereby repealed.

Not-withstanding such repeal, the previous operation of the aforesaid rules shall not be affected and anything done or any action taken including any appointment, delegation or declaration made, notification, order, direction or notice issued, Election of Commissioners held and Commissioners declared elected by or under the provisions of the aforesaid rules shall be deemed to have been done, taken, issued, held or elected under the corresponding provisions of these rules and shall continue in force until and unless superseded by anything done or any action taken under these rules.

By order of the Governor,

K. P. Chakraborty
Commissioner-cum-Secretary
Government of Tripura.
**Tripura Gazette, Extraordinary Issue, April 19, 1983 A.D.**

**FORM—1**  
[See rule 4(I)]  
Electoral Card.

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of elector</th>
<th>Name of father/ husband/mother</th>
<th>Male or female</th>
<th>Age on the qualifying date</th>
</tr>
</thead>
<tbody>
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</table>

Total number of electors in the house (in words). ...........................................  

I solemnly declare that the particulars given are true to the best of my knowledge and belief and that none of the names of persons mentioned above has been included in the electoral roll for any other ward or municipality.

Signature of enumerator with date.

Signature of the head of the household/any other senior member of the family.

Note: Any person who makes a statement or declaration in writing which he either knows or believes to be false or does not believe to be true, he shall be punishable under section 211 of the Bengal Municipal Act, (Ben Act XV of 1932), as extended to Tripura.

**FORM—2**  
(See rule 4 (I))  
Electoral Roll.

<table>
<thead>
<tr>
<th>District</th>
<th>Police Station</th>
<th>Municipality.</th>
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</table>

<table>
<thead>
<tr>
<th>Name of street or locality</th>
<th>No. of Ward</th>
<th>Part No.</th>
<th>Serial No.</th>
<th>Name of elector</th>
<th>Name of father/ husband/mother</th>
<th>Sex</th>
<th>Age</th>
</tr>
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<tbody>
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</table>

Election authority

............................... Municipalities,
TO

The occupant of

... ... ... ... ...

Sir/Madam,

The preparation of the electoral roll for the ward in which you are residing has been taken in hand. It will greatly facilitate my work if you will kindly complete the statement below after reading the attached instructions and hand it over to my assistant who will call for it.

Election Authority ... ... ... ... ... Municipality

STATEMENT

Names and particulars of adult citizens ordinarily residing in the above premises.

<table>
<thead>
<tr>
<th>Name of citizen</th>
<th>Particulars as to father or husband</th>
<th>Age on the qualifying date i.e. ... ... ...</th>
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</thead>
<tbody>
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<td>etc.</td>
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</tbody>
</table>

Signature ... ... ... ... ...

Date ... ... ... ... ...

Instructions

1. Enter the names of all persons who have completed 18 years of age on or before the qualifying date i.e. ... ... ... ... and who are ordinarily residing in the premises.

2. Only the names of those who are citizens of India should be entered.

3. Enter against serial No. 1 in the first column the name of the head or other senior member of the family, provided he or she has the qualifications mentioned in paragraphs 1 and 2 above.
4. "Ordinarily residing" does not mean that the person should be actually in the house when you are filing the form. The persons who normally live in the house should be included even though they may be temporarily absent e.g., on a journey or on business or in hospital. On the other hand, a guest or visitor who normally lives elsewhere but happens to be in the house at the time should not be included.

5. All ordinary residents of the house should be included, whether they are members of the family or not.

6. In the case of every male citizen, enter in the second column the name of his father preceded by the words "son of".

7. In the case of every female citizen, enter in the second column—
   i) the name of husband preceded by the words "wife of", if she be married;
   ii) the name of the late husband preceded by the words "widow of", if she be a widow; and
   iii) the name of the father preceded by the words "daughter of", if she be unmarried.

8. In the third column, enter the age of the citizen as accurately as possible, giving only the number of completed years and ignoring the months.

FORM-4
[See rule 9 (2)]

Notice of publication of Electoral Roll.

To

The elector of ......... ........ .. Municipality.

Notice is hereby given that the preliminary electoral roll for Ward No. ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... ......... 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......... ......... ......... ......... ......... ......... ......... ......... ...
FORM—5
[See rules 11(1)(a) and 22(1)]
Claim application for inclusion of name

TO
THE ELECTION AUTHORITY.

Municipality.

Sir,

I request that my name be included in the electoral roll in the above Municipality in part No. 

I hereby declare to the best of my knowledge and belief:

(i) that I am a citizen of India;
(ii) that my age on the qualifying date, i.e., was years and months;
(iii) that I am ordinarily resident at the address given above;
(iv) that I have not applied for the inclusion of my name in the electoral roll for any other local body;
(v) that my name has not been included in the electoral roll for any other local body.

or

that my name has been included in the electoral roll for the Municipality in and I request that the same may be excluded from the electoral roll.

Place...

Date... Signature or thumb impression of claimant.

I am an elector and my name has been included in part of Ward No. of the electoral roll under serial No. I support this claim and countersign it.

Signature of the elector.
Name (in full).
FORM-6
[See rule 11(2)(i)]
Objections for inclusion of Name

TO
THE ELECTION AUTHORITY,

... ... ... ... ... MUNICIPALITY.

Sir,

I object the inclusion of the name of ... ... ... ... ... ... ... ... ... at Serial No.... ... ... in part No. ... ... ... ... of Ward No.... ... ... ... ... of the electoral roll for the following reason(s):

... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ...
... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ...
... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ...
... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ...

I hereby declare that the facts mentioned above are true to the best of my knowledge and belief.
My name has been included in the electoral roll for this Municipality as follows:
Name in full... ... ... ... ... ... ... ... ... ... ... ...
Father's/Husband's/Mother's Name... ... ... ... ... ...
Serial No. ... ... ... ... ... ...
Part No.... ... ... ...
Ward No.... ... ... ...

Date... ... ... ... ...

... ... ... ... ... ... ... ... ...
Signature/thumb impression of objector,
(Full postal address).

I am an elector and my name has been included in Part No. ... ... of Ward No. ... ... of the electoral roll under serial No.... ... ... ... ... I support this objection and countersign it.

... ... ... ... ... ... ... ... ...
Signature of the elector.
Name (in full)

FORM-7.
[See rules 11(3)(a) and 22(1)]
Objection to particulars in an entry.

To
THE ELECTION AUTHORITY,

... ... ... ... ... MUNICIPALITY.

Sir,

I submit that the entry relating to myself which appears at serial No.... ... ... ... in part... ... ... ... of Ward No.... ... ... of the electoral roll as "... ... ... ..." is not correct. It should be corrected to read as follows:

... ... ... ... ... ...
... ... ... ... ... ...
... ... ... ... ... ...

Date... ... ...

Signature or thumb impression of the elector.
Tripura Gazette, Extraordinary Issue, April 19, 1983 A. D.

FORM—8.
[See r. 13(1)(a) and 14(a).
List of claims.

<table>
<thead>
<tr>
<th>Date of receipt</th>
<th>Serial No.</th>
<th>Name of claimant</th>
<th>Name of father/husband/mother</th>
<th>Place of residence</th>
<th>Date, time and place of hearing</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
</tr>
</tbody>
</table>

Officer authorised by the Election Authority.

FORM—9.
[See rule 13(1)(a) and 14(a).
List of objections for inclusion of names.

<table>
<thead>
<tr>
<th>Date of receipt</th>
<th>Serial No.</th>
<th>Full name of objector</th>
<th>Particular of name objected to</th>
<th>Reasons in brief for objection</th>
<th>Date, time and place of hearing</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
</tr>
</tbody>
</table>

Officer authorised by the Election Authority.

FORM—10.
[See rule 13(1)(a) and 14(a).
List of objections to particulars in entries.

<table>
<thead>
<tr>
<th>Date of receipt</th>
<th>Serial No.</th>
<th>Name in full of elector objecting</th>
<th>Part No. and Serial No. of entry</th>
<th>Nature of objection</th>
<th>Date, time and place of hearing</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
</tr>
</tbody>
</table>
FORM-11
[See Rule 17 (i) (a)]
Notice of hearing of a claim

To

(Full name and address of claimant)... ...

... ...
... Reference: Claim No. ...

Take notice that your claim for the inclusion of your name in the electoral roll will be heard at...

...(place) at...

... O'clock
on the...

... day of...

... 19...

You are directed to be present at the hearing with such evidence as you may like to adduce.

Date...

...(Address)...

Election Authority

Date...

...(Address)...

Election Authority

Certificate of service of notice

Received notice of the date of hearing.

Date...

Claimant.

... ...
... day of...
... on (name)...

personally by

affirmation of residence.

Place...

Date...

Witnesses (1)...

(2)...

N.B.: If this notice is served by post, attach the receipt here.
FORM 12
[See Rule 17 (1) (b)]
Notice to the objector on the hearing of an objection against the inclusion of a name.

To
(Full name and address of objector)...

Reference: Objection No...

Take notice that your objection to the inclusion of the name of...

...will be heard at...

...O'clock on the...day of...

...You are directed to be present at the hearing with such evidence as you may like to adduce.

Date...

(Address)...

Election Authority

FORM 12
[See Rule 17 (1) (b)]
Notice to the objector on the hearing of an objection against the inclusion of a name.

To
(Full name and address of objector)...

Reference: Objection No...

Take notice that your objection to the inclusion of the name of...

...will be heard at...

...(place) at...

...O’clock on the...

...day of...

...You are directed to be present at the hearing with such evidence as you may like to adduce.

Date...

(Address)...

Election Authority

Certificate of service of notice

Received notice of the date of hearing.

Date...

...(name)...

...(day of)

affirmation on residence.

Place...

Date...

Witnesses (1)...

(C)...

Serving Officer

N. B. If this notice is served by post, attach the receipt here.
FORM 13

[See Rule 17(1)(b)]

Notice to the person objected to on the hearing of an objection against the inclusion of his name.

To
(Full name and address of person objected to)...........................................................................

Reference: Objection No....................................................................................................................

Take notice that the objection to the inclusion of your name at serial No. .......................... in part No. ........................ of the Ward No. .......................... of the electoral roll for .......................... Municipalities filed by (full name and address of objector) ........................................... will be heard at ...................................................(place) at ...................................................(time) on the ...................................................(day) of ...................................................(date) at ...................................................(time) on the ...................................................(day) of ...................................................(date).

You are directed to be present at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief) are—
(a) ...........................................................................................................................................
(b) ...........................................................................................................................................
(c) ...........................................................................................................................................

Date.............................................................................................................................................

Electoral Authority

(Address)......................................................................................................................................

FORM 13

[See Rule 17(1)(b)]

Notice to the person objected to on the hearing of an objection against the inclusion of his name.

To
(Full name and address of person objected to)...........................................................................

Reference: Objection No....................................................................................................................

Take notice that the objection to the inclusion of your name at serial No. .......................... in part No. .......................... of the Ward No. .......................... of the electoral roll for .......................... Municipalities filed by (full name and address of objector) ........................................... will be heard at ...................................................(place) at ...................................................(time) on the ...................................................(day) of ...................................................(date) at ...................................................(time) on the ...................................................(day) of ...................................................(date).

You are directed to be present at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief) are—
(a) ...........................................................................................................................................
(b) ...........................................................................................................................................
(c) ...........................................................................................................................................

Date.............................................................................................................................................

Electoral Authority

(Address)......................................................................................................................................

Certificates of Service of Notice

Received notice of the date of hearing.

Date.............................................................................................................................................

Certified that the notice on the person, the entry relating to whose name has been objected to, has been duly served by me this ...................................................(day) of ...................................................(date) on (name) ...................................................(time) of ...................................................(day) of ...................................................(date) at ...................................................(time) of ...................................................(day) of ...................................................(date)

Place.............................................................................................................................................

Date.............................................................................................................................................

Witnesses—[1]...................................................................................................................................

(2)...................................................................................................................................................

Serving Officer.

N.B. If this notice is served by post, attach the receipt here.
FORM 14
[See Rule 17(1)(c)]

Notice of hearing of an objection to particulars in any entry.

To

(Full name and address of objector)

Reference: Objection No...

Take notice that your objection to certain particulars in the entry relating to you will be heard at...

(place) at...

day of...

... 19...

You are directed to be present at the hearing with such evidence as you may like to adduce.

Date...

(Address)

Election Authority

--- ORIGINAL ---

To be served on the objector.

--- DUPLICATE ---

Office copy.

FORM 14
[See Rule 17(f)(c)]

Notice of hearing of an objection to particulars in any entry.

To

(Full name and address of objector)

Reference: Objection No...

Take notice that your objection to certain particulars in the entry relating to you will be heard at...

...(place) at...

day of...

... 19...

You are directed to be present at the hearing with such evidence as you may like to adduce.

Date...

(Address)

Election Authority

--- CERTIFICATE OF SERVICE OF NOTICE ---

Received notice of the date of hearing.

1 Date...

(Objector)

Certified that the notice on the objector has been duly served by me this...

day of...

personally by affixing on residence.

P Place...

D Date...

W Witnesses (1)... (2)...

Serving Officer.

N.B. If this notice is served by post, attach the receipt here.
FORM 15
[See rule 21 (b)]
Notice of Final publication of electoral roll.

It is hereby notified for Public information that the list of amendments and/or errata to the draft electoral roll for the Municipality has been prepared in accordance with the Tripura Municipal Election Rules, 1983 and a copy of the said roll together with the said list of amendments has been published and will be available for inspection at my office.

Election Authority
(Address)... ........................................

Date... ........................................

FORM 16
[See rule 22 (1)]
Application for transposition of entry in electoral roll.

To
THE ELECTION AUTHORITY,
........................................ Municipality.

Sr.,

I submit that the entry at serial No.................in part No..........of Ward No.............of the electoral roll for the above mentioned Municipality relating to (myself, namely).............see wife/daughter * of.............should be transposed to part No..........of Ward No.............of this roll, because I have the said elector has changed my/his/her place of ordinary residence to.............which is within the same Municipality.

I declare that I am an elector of this Municipality being enrolled at serial No.................in part No.............of Ward No.............of the roll.

Place........................................

Date........................................

Signature/Thumb
impression of applicant
(Full postal address)

* Strike out the inappropriate words.
FORM 17
[See rule 29 (1)]
Appointment of Election Agent.

To
Election to the............................................................Municipality
from Ward No..........................................................

To
The Election Officer,

I, ...................................................(name) of ...................................................(address), a candidate at above election do hereby
appoint ...................................................(name) of ...................................................(address) as my election agent from
this day at the above election.

Place ........................................ Date........................................

I accept the above appointment.

Place ........................................ Date........................................

Signature of candidate.

To

Signature of Election Agent.

FORM 18
[See rule 29 (2)]
Revocation of Appointment of Election Agent.

To
Election to the............................................................Municipality from
Ward No..........................................................

To
The Election Officer,

I, ...................................................(name), a candidate at above election, hereby
revoke the appointment of ...................................................(name) of ...................................................(address) as my election
agent.

Place ........................................ Date........................................

Signature of candidate.
FORM 19
[See rules 30 (1) and 31 (1)]

Appointment of Polling/Counting Agent.

Election to the Municipality from Ward number

I, ......................................................(name), a candidate/election
Agent of ......................................................(name) who is a candidate at the
above election, do hereby appoint

......................................................(name) of ......................................................(address) as

a * polling agent/Counting agent to attend

*polling centre No ......................................................(place fixed for poll) on ......................................................(date)

Counting of votes at ......................................................(place fixed for counting).

Place ......................................................

Date ......................................................

Signature of candidate/Election Agent

I agree to act as *polling/Counting agent.

Signature of Polling/Counting Agent

*Strike off the inappropriate alternative.
FORM 20.
[See rule 32 (1) and 32 (1) i]

Revocation of Appointment of Polling/Counting Agent.

I, ............................................................................................................. (name), a candidate/polling agent for .................................................. (name), hereby revoke the appointment of a Polling/Counting Agent at the polling centre No.................................................................................................................. at ......................................................................................................... (place fixed for poll)

............................................................................................................... (place fixed for counting)

.............................................................................................................

Signature of candidate/Polling Agent.

*Strike off the inappropriate alternative.

FORM 21
(See rule 31 (1))

Notice of Election.

Notice is hereby given that...

1. An election is to be held at the Commissioner of the ward/special ward No....

.......

...Municipality ;

2. Nomination papers may be delivered by a candidate or his proposer to the Election Office/Assistant Election Officer at the Office of the...

.......

...Municipality between 10 a.m. and 3.00 p.m. on any day (other than a public holiday) not later than...

.......

3. Form of nomination paper may be obtained at the place and the time aforesaid;

4. Notice of withdrawal of candidacy may be delivered by a candidate or his election agent to either of the offices at the place specified in paragraph (3) above before 3.00 p.m. on...

.......

5. The nomination paper will be taken up for verification at...

.......

Election Officer.
FORM—22
[See rule 37(1)]

NOMINATION PAPER

Election to the ... ... ... ... ... Municipality.

I nominate as a candidate for election to the ... ... ... ... ... /Special Ward
... ... ... ... ... Municipality from Ward No. ... ... ... ... ... of the said Municipality.

Candidates name ... ... ... ... ...

His postal address ... ... ... ... ...

His name is entered at Serial No. ... ... ... In Part No. ... ... ... of Ward No. ... ...
of the Final Electoral Roll of the Municipality.

My name is entered at Serial No. ... ... ... In Part No. ... ... ... of Ward No. ... ...
of the Final Electoral Roll of the Municipality.

Date ... ... ... ... ... ... ... ... ... ... ... (Signature of proposer)

"Score out the words not applicable.

I second the above proposal.

My name is entered at Serial No. ... ... ... In Part No. ... ... ... of Ward No. ... ...
of the Final Electoral Roll of the Municipality.

Date ... ... ... ... ... ... ... ... ... ... ... (Signature of Seconded)

I, the above mentioned candidate, assert this nomination and hereby declare—

(a) that I am not a of this election by ... ... ... ... ... Party.

(b) that the symbols I have chosen are, in order of preference

(f) ... ... ... ... ... ; and

(2) ... ... ... ... ... ;

c) that I am not over 21 years of age.

I further declare that I am a member of the ... ... ... ...

Tribe which is a Scheduled Tribe.

... ... ... ... ... ... ... ... ... ... ... (Signature of Candidate)

"Score out the words not applicable.

CERTIFICATE OF DELIVERY

The nomination paper of ... ... ... ... ... a candidate for
from Ward No. ... ... ... /Special Ward ... ... of ... ... ... ... ... of Municipality, was delivered by me on (date) ... ... ... ... ... at (hour).

... ... ... ... ... ... ... ... ... ... ... (Signature of Candidate

Proposer)

"Score out the word not applicable.
Tripura Gazette, Extraordinary Issue, April 19, 1983 A. D.

Serial No. of nomination paper: 

This nomination paper of 
(Ward/Special Ward No. 

is delivered to me at my office at 
(hour) on 
(date) 

by the candidate/proposer.

Election Officer,

Decision of Election Officer Accepting or Rejecting the Nomination Paper

I have examined this nomination paper in accordance with the provisions of the Bengal Municipal Act, as in force in Tripura and the Tripura Municipality Election Rules, 1983 and decide as follows:

Me 

Election Officer.

(Deletion) 

Receipt of Nomination Paper and Notice of Scrutiny

To be handed over to the person presenting the nomination paper

The nomination paper of 

candidate for election of Commissioner from Ward/Special Ward No. 

of 

Municipality, was delivered to me at my office at 

(date) 

by the candidate/proposer.

Nomination papers of all candidates for election received under sub-rule (1) of Rule 37 in respect of Ward/ Special Ward No. 

of 

Municipality 

can be scrutinised by the Election Officer at 

on the hours ..., ..., ..., ..., 

and 

Candidates, their proposers and their Election Agents may remain present at the time of scrutiny.

Election Officer/Assistant Election Officer.
FORM 23
[See rule 38(7)]
List of Registered candidates
Election to the ... ... ... ... ... Municipality from
Ward No.... ... ... ... ...

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of candidate</th>
<th>Name of Father/Husband</th>
<th>Address of candidate</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Place... ... ... ...
Date... ... ... ...

Election Officer

FORM 24
[See rule 39(1)]
Notice of withdrawal by a candidate

Election to the ... ... ... ... ... ... Municipality from
Ward No.... ... ... ...

To
The Election Officer,

I ... ... ... ... ... ... ... ... ... ... (name), a candidate nominated at the above election do hereby give notice that I withdraw my candidature.

Place... ... ...
Date... ... ...

Signature of candidate.

This notice was delivered to me at ... ... ... ... (time) on ... ... ... ...
(date) by the candidate.

Place... ... ...
Date... ... ...

Election Officer...
FORM 25
(See rule 39 (3))
Publication of notice of withdrawal of candidature.

Election to the ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... ... 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### Form 28

[See Rule 48 (1)]

**Ballot Paper**

#### Agartala-3 (ST)/83/Gol or Bye

<table>
<thead>
<tr>
<th>Electoral Roll Part No.</th>
<th>Serial No. Voter...</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Name of Candidate</th>
<th>Symbol</th>
</tr>
</thead>
<tbody>
<tr>
<td>Agartala-3(ST)/83/Gol or Bye</td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Name of Candidate</th>
<th>Symbol</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Name of Candidate</th>
<th>Symbol</th>
</tr>
</thead>
</table>

#### Notes:
1. **Agartala** is intended to indicate the name of the Municipality. If the name of the Municipality is different, then that name will be inserted here. The number 3 is intended to indicate the number of Ward. The words & bracket (ST) will be inserted if the seat is reserved for S.T., otherwise the same will not be inserted. The mark & figure/83/ is intended to indicate the year of election. The words Genl. or Bye will be inserted when it is a General Election or Bye election as the case may be.

2. The serial number of the ballot paper shall be printed or put by hand numbering machine on the left-hand side on the back of the counterfoil of the ballot paper and on the back of the original ballot paper. Such serial number shall be identical both on the counterfoil and in the original ballot paper.
**Tripura Gazette, Extraordinary Issue, April 19, 1983 A.D.**

**FORM 29**  
[See rule 58(2)]  
List of Blind and Infirm Voters

<table>
<thead>
<tr>
<th>Election to the...</th>
<th>Ward No.</th>
<th>...</th>
<th>...</th>
<th>Municipality from</th>
<th>...</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. and Name of the Polling Centre</td>
<td>...</td>
<td>...</td>
<td>...</td>
<td>...</td>
<td>...</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Part No. and Serial No. of Voter</th>
<th>Name of Voter</th>
<th>Name of companion</th>
<th>Signature of companion</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Date...</th>
<th>...</th>
<th>...</th>
<th>...</th>
<th>Signature of Presiding Officer</th>
</tr>
</thead>
</table>

**FORM 30**  
[See rule 61(2)]  
List of Tendered Votes

<table>
<thead>
<tr>
<th>Election to the...</th>
<th>Ward No...</th>
<th>...</th>
<th>...</th>
<th>Municipality from</th>
<th>...</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. and Name of Polling Station...</td>
<td>...</td>
<td>...</td>
<td>...</td>
<td>...</td>
<td>...</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Part No.</th>
<th>Address</th>
<th>Serial No. of Tendered</th>
<th>Serial No. of Ballot Paper</th>
<th>Signature of Left Thumb Impression of Tendering Vote of Voter</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Date...</th>
<th>...</th>
<th>...</th>
<th>...</th>
<th>Signature of Presiding Officer</th>
</tr>
</thead>
</table>
TABLE 1

<table>
<thead>
<tr>
<th>No. and name of Polling Centre</th>
<th>Serial No. of entry</th>
<th>Name of Voter</th>
<th>Part of Electoral Roll</th>
<th>Serial No. of Voter</th>
<th>Signature or Left thumb impression of person challenged</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Address of person challenged</th>
<th>Name of challenger</th>
<th>Name of identifier, if any</th>
<th>Order of Presiding Officer</th>
<th>Signature of Challenging Officer for refund of deposit</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Date</th>
<th></th>
<th></th>
<th></th>
<th>Signature of Presiding Officer</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

**FORM 2**

Application for Election Duty Certificate

(See Rule 64 (1))

To

The Election Officer,

... Municipality

Ward No. ...

Sir,

I intend to cast my vote in person at the ensuing election to the Municipality from Ward No. ...

As an elector, I have been assigned to cast my vote at Polling Station No. ... of the said Municipality of Ward No. ...

I have been posted on election duty within the above ward, but elsewhere than the polling station at which I am entitled to vote.

My name is entered at Sl. No. ... in part No. ... of the electoral roll of the said Municipality.

I request that an Election Certificate in Form 33 may be issued to enable me to vote at the polling station where I may be on duty on the polling day.

Yours faithfully,

(Signature of the applicant)

Place ...

Address ...

Date ...
FORM—33
Election Duty Certificate
[See Rule 64(1)(a)]

Certified that Shri... ... ... ... ... ... ... ... ... is an elector in Ward No. ... ... ... ... of ... ... ... ... ... ... ... ... Municipality, his electoral roll number being ... ... ... ... ... ... ... ... of Part No. ... ... ... ... ... ... that by reason of his being on Election Duty, he is unable to vote at the polling station where he is entitled to vote and that he is, thereore hereby authorised to vote at any polling station set up for that Ward where he may be on duty on the day of poll.

Signature... ... ... ... ...
(Election Officer)

FORM—34
[See rule 65(1)]
Application for casting vote by a voter on Election Duty in a Ward other than the Ward of which he is an elector.

To,
The Election Officer,
Ward No. ... ... ... ... ... ...
... ... ... ... Municipality.

I intend to cast my vote at the ensuing election to the ... ... ... ... Municipality from Ward No. ... ... ... of the said Municipality.

My name is entered at Sl. No. ... ... ... in Part No. ... ... ... of Ward No. ... ... ... if the Electoral Roll of the said Municipality.

I have been appointed to perform election duty in a Ward other than the Ward of which I am an elector, produce herewith my letter of Appointment.

I request that a ballot paper may be issued to me in accordance with the provisions of sub-rule (1) of rule 65 to enable me to cast my vote in the manner specified in rule 65.

Yours faithfully,

Signature of Applicant
Address... ... ... ... ...
FORM 33

Declaration by Elector.

[See rule 65(2)(a)]

Election to the Municipality from Ward No. ... ...

(This side is to be used only when the elector signs the declaration himself.)

I hereby declare that I am the elector to whom the ballot paper stamped "EDBI" bearing serial number ... has been issued at the above election.

Signature of elector

Date... ... ... ...

Address... ... ... ...

Attestation of Signature

The above has been signed in my presence by ... ... ... ... ... ... ... (elector) who **is personally known to me; has been identified to my satisfaction by ... ... ... ... ... ... (identifier) who is personally known to me.

Signature of identifier, if any... ... ... ... ...

Address... ... ... ...

Signature of Attesting Officer.

Designation... ... ... ...

Address... ... ... ...

Date... ... ... ...

(This side to be used when the elector cannot sign himself.)

I hereby declare that I am the elector to whom the ballot paper stamped "EDBI" bearing serial number ... has been issued at the above election.

Date... ... ... ...

Signature of Attesting Officer on behalf of elector

Address of elector... ... ... ...

CERTIFICATE

I hereby certify that—

1. The abovenamed elector **is personally known to me; has been identified to my satisfaction by ... ... ... ... ... ... (identifier) who is personally known to me;

2. I am satisfied that the elector **is illiterate/suffers from ... ... ... (infirmity) and is unable to record his vote himself or sign declaration;

3. I was requested by him to mark the ballot paper and to sign the above declaration on his behalf; and

4. The ballot paper was marked and the declaration signed by me on his behalf; in his presence and in accordance with his wishes.

Signature of identifier, if any... ... ... ...

Add. S... ... ... ...

Signature of Attesting Officer

Designation... ... ... ...

Address... ... ... ...

Date... ... ... ...

** Strike off the inappropriate alternative as necessary.
Tripura Gazette, Extraordinary Issue, April 19, 1983 A.D.

**FORM 36**

**COVER**

[See rule 65(2)(b)]

<table>
<thead>
<tr>
<th>Ward</th>
<th>COVER A</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>NOT TO BE OPENED BEFORE COUNTING</td>
</tr>
</tbody>
</table>

Election to the Municipality from ward No....

"E D B I" BALLOT PAPER

Serial number of ballot paper...

Date

**FORM 37**

**COVER**

[To be used at an election to the Municipality from ward No....]

[See rule 65(2)(c)]

<table>
<thead>
<tr>
<th>Ward</th>
<th>COVER B</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>ELECTION IMMEDIATE</td>
</tr>
</tbody>
</table>

"E D B I" BALLOT PAPER

For* ward No....

of... of... Municipalitiy

( NOT TO BE OPENED BEFORE COUNTING )

To

The Election Officer

Signature**...

of elector...

---

*Election Officer to insert here the name of the appropriate ward number and name of the Municipality.

**Election Officer to mention here his full postal address.
FORM 38

INSTRUCTIONS FOR THE GUIDANCE OF ELECTORS

[See rule 65(2)(d) of the Tripura Municipal Election Rules, 1983]

(To be used at an election to the...........................................Municipality)

Election to the...........................................Municipality from ward No. .

The persons whose names are printed on the ballot paper sent here with are candidates at the above election. If you desire to vote, you should record your vote in accordance with the direction given in part I below and then follow the instructions detailed in part II.

PART I—Directions to electors.

1. The number of members to be elected is one.

2. You have only one vote.

3. You must not vote for more than one candidate. If you do, your ballot paper will be rejected.

4. Record the vote by placing clearly a mark opposite the name of the candidate to whom you wish to give that vote.

5. The mark should be so placed as to indicate clearly and beyond doubt to which candidate you are giving your vote. If the mark is so placed as to make it doubtful to which candidate you have given the vote, that vote will be invalid.

5A. Do not put your signature or write any word or make any mark, sign or writing whatsoever on the ballot paper other than the mark which you are required to make thereon in accordance with paragraph 4.

6. You shall obtain the attestation of your signature on the declaration in form 35 by any gazetted officer.

PART II—Instructions for electors.

(a) After you have recorded your vote on the ballot paper, place the ballot paper in the smaller cover marked ‘A’ sent here with. Close the cover and secure it by seal or otherwise.
(b) You have then to sign the declaration in form 35 also given herewith, in the presence of any gazetted officer to attest your signature (See direction 6 above). Take the declaration to any such officer and sign it in his presence after he has been satisfied about your identity. The officer will attest your signature and return the declaration to you. You must not show your ballot paper to the attesting officer nor tell him how you have voted.

(c) If you are unable to mark the ballot paper and sign the declaration yourself in the manner indicated above by reason of illiteracy, blindness or other infirmity, you are entitled to have your vote marked and the declaration signed on your behalf by any officer referred to in item (b). Such an officer will at your request mark the ballot paper in your presence and in accordance with your wishes. He will also complete the necessary certificate in this behalf.

(d) After your declaration has been signed and your signature has been attested in accordance with item (b) or item (c) place the declaration in Form 35 as also the smaller cover marked 'A' containing the ballot paper, in the larger cover marked "B". After closing the larger cover, submit it to the Election Officer personally. You have to give your full signature in the space provided on the cover marked 'B'.

(e) You must ensure that the cover is submitted by you to the Election Officer before * on the..................

(f) Please note that—

(i) if you fail to get your declaration attested or certified in the manner indicated above, your ballot paper will be rejected;

(ii) if the cover reaches the Returning Officer after *on the

................................. your vote will not be counted.

*Here specify the hour and date (which is the date preceding the date fixed for the Poll.)
**Tripura Gazette, Extraordinary Issue, April 19, 1933 A.D.**

**FORM - 39**  
[See rules 69(1) and 80(7)(a)]

**PART I**  
Ballot Paper Account

Election to the... ... ... ... ... Municipality from Ward No. ... ... ... ...

No. and Name of Polling Station ... ... ... ... ... ... ... ... ...

<table>
<thead>
<tr>
<th>Serial No. from</th>
<th>Total No.</th>
</tr>
</thead>
</table>

1. Ballot papers received ... ... ... ...

2. Ballot papers unused  
   (i.e. not issued to voters)  
   (a) With the signature of Presiding Officer  
   (b) Without the signature of the Presiding Officer

   *Total := (a+b) ... *

3. *Ballot papers used at the Polling Station  
   (1-2-3) ...

4. Ballot papers used at the polling stations but NOT INSERTED INTO THE BALLOT BOX.  
   (a) Ballot papers cancelled for violation of voting procedure under rule 55.  
   (b) Ballot papers cancelled for other reasons  
   (c) Ballot papers used as tendered ballot papers.

   *Total := (a+b+c) ... *

5. *Ballot papers to be found in the ballot box  
   (3-4=5)  
   *(Serial numbers need not be given.)*

Date... ... ... ... ... ...  
Signature of the Presiding Officer.
PART II

Result of Counting

<table>
<thead>
<tr>
<th>I.</th>
<th>Name of Candidate</th>
<th>Number of valid votes cast</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>etc.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

II. Rejected Ballot Papers

III. Total

Whether the total number of Ballot papers shown against item No. III above tallies with the total shown against item No. 5 of Part I or any discrepancy noticed between these two totals.

Place... ... ... ... ... ...
Date ... ... ... ... ... ... Signature of the Counting Supervisor.

Place... ... ... ... ... ...
Date ... ... ... ... ... ... Signature of the Election Officer.
FORM—40

Final Result Sheet

[See Rule 78 (9) and 80 (7) (b)]

(To be used for recording the result of voting at Polling Stations)

<table>
<thead>
<tr>
<th>Election to the...</th>
<th>...</th>
<th>...</th>
<th>...</th>
<th>Municipality Ward No...</th>
<th>...</th>
<th>...</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Total No. of electors in</td>
<td>Ward No.</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>No. of valid votes cast in</td>
<td>favour of</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Total of valid votes</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>No. of rejected votes</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Total No. of votes</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Serial No. of Polling Station</th>
<th>A</th>
<th>B</th>
<th>C</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>(2)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>(3)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>etc.</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Total No. of votes recorded at Polling Stations.

No. of votes recorded on “EDBI” ballot papers.

Total votes polled.

Place..............................

Date..............................

Election Officer,
FORM 41

[See Rule 83 (1)]

Declaration of Election when seat is contested

Election to the ................................................................. Municipality from Ward No..................................................

In pursuance of the provisions contained in rule 83 (1) of the Tripura Municipal Election Rules, 1983, I declare at ................................................................. (Name)

................................................................. (Address)

as been duly elected to fill the seat in the said Municipality from the above Ward.

Date .........................................

Signature ........................................

Election Officer

FORM 42

(See Rule 86)

Certificate of Election

I, Election Officer for the election to the ................................................................. Municipality, hereby certify that

have on the ................................................................. day

................................................................. (19) declared

.................................................................

have been duly elected to the said Municipality from Ward No........................................

Date ....................................

Signature ........................................

Election Officer
FORM 43
[See Rule 90]

Statement showing the Result of Election

Election to the ........................................ Municipality.

<table>
<thead>
<tr>
<th>Ward Number</th>
<th>Date of Election</th>
<th>Total no. of voters Male</th>
<th>Female</th>
<th>Total</th>
<th>Number of persons voted Male</th>
<th>Female</th>
<th>Total</th>
<th>Number of persons contested</th>
<th>Name of persons elected</th>
<th>Number of persons whose security was forfeited</th>
<th>Names of persons whose security was forfeited</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Total:

Place: ..............................................................

Signature: ..........................................................

Date: ..............................................................

Election Officer.
# SCHEDULE

[See Rule 34(2)]

## TABLE NO. I

<table>
<thead>
<tr>
<th>National Parties</th>
<th>Symbol reserved</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Bharatiya Janata Party</td>
<td>Lotus</td>
</tr>
<tr>
<td>2. Communist Party of India</td>
<td>Ears of Corn and Sickle</td>
</tr>
<tr>
<td>3. Communist Party of India (Marxist)</td>
<td>Hammer, Sickle and Slat</td>
</tr>
<tr>
<td>4. Indian Congress (Socialist)</td>
<td>Charkha</td>
</tr>
<tr>
<td>5. Indian National Congress</td>
<td>Hand</td>
</tr>
<tr>
<td>6. Janata Party</td>
<td>Haldhar within wheel (Chakra Haldhar)</td>
</tr>
<tr>
<td>7. Lok Dal</td>
<td>Farmat ploughing the field (Khet Jolata Hua Kisan)</td>
</tr>
</tbody>
</table>

## TABLE NO. II

<table>
<thead>
<tr>
<th>Name of the State Party</th>
<th>Symbol reserved</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Tripura Upajati Juba Samiti</td>
<td>Two Leaves</td>
</tr>
</tbody>
</table>

## TABLE NO. III

<table>
<thead>
<tr>
<th>Free Symbols</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Bicycle</td>
</tr>
<tr>
<td>2. Flaming Torch</td>
</tr>
<tr>
<td>3. Horse</td>
</tr>
<tr>
<td>4. Lion</td>
</tr>
<tr>
<td>5. Pot</td>
</tr>
<tr>
<td>6. Rising Sun</td>
</tr>
<tr>
<td>7. Scales</td>
</tr>
<tr>
<td>8. Spade</td>
</tr>
<tr>
<td>9. Sparrow</td>
</tr>
<tr>
<td>10. Swastik within a circle</td>
</tr>
<tr>
<td>11. Spade and Stoker</td>
</tr>
<tr>
<td>12. Two cultivators returning after cutting crop</td>
</tr>
<tr>
<td>13. Tiger</td>
</tr>
</tbody>
</table>

Printed at the Tripura Government Press, Agartala.